

IN THE HON'BLE NATIONAL GREEN TRIBUNAL, CHENNAI (SOUTHERN ZONE)

Appeal No. 58 of 2021

Thiru. Prince

----- APPELLANT

--vs--

Member Secretary, SEIAA-TN and 2 others

----- RESPONDENTS

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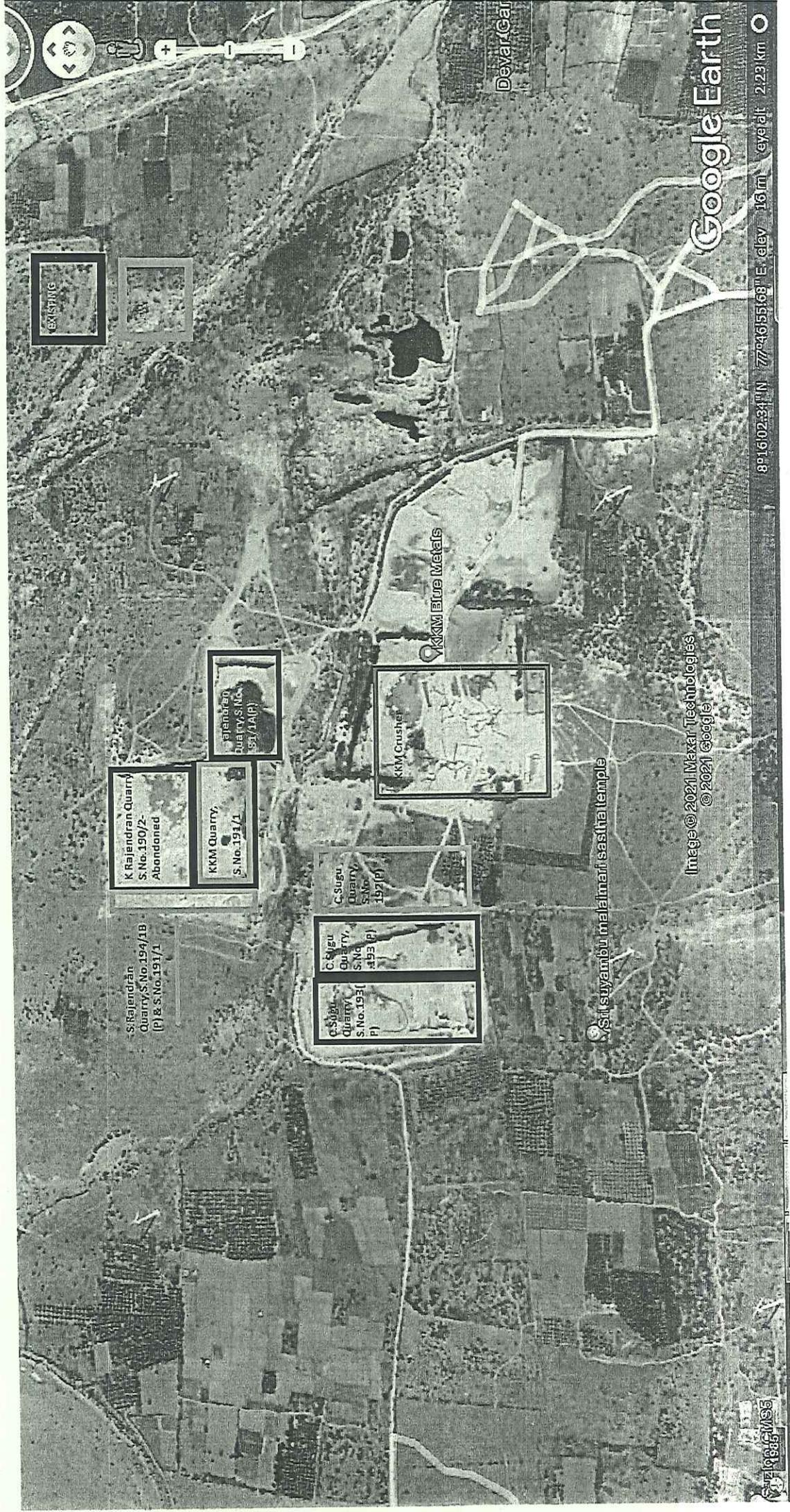
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All the copies are true copies of originals.

Dated at Chennai this day of 22-10-2021

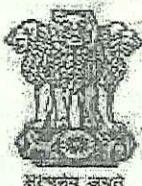
COUNSEL FOR THE PETITIONER

Topo sketch showing the location of Existing Rough stone quarry and Stone crusher/M.Sand unit at Kasthuriengapuram Part-II village , Thisayanvilai T.K, Tirunelveli Districts



STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Dr. H. MALLESHAPPA, I.F.S.,
MEMBER SECRETARY



3rd Floor, PanagalMaaligal,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Lr. No. SEIAA, TN/F.No. 628/EC/1(a)/208/2012 dated: 10.04.2013

To
Thiru S.R. Rajendran,
13-43A, Preetha Bhavan,
Pathivilai, Chithral PO
Kanyakumari PO - 629 151

Sir,

Sub: SEIAA, TN -Proposed Rough Stone Quarrying at S.F No. 191/1, Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District by Thiru S.R. Rajendran,- Environmental Clearance - Reg.

Ref: 1. Your Application for Environmental Clearance dt: 08.11.2012 & 28.01.2013
2. Presentation details made before the SEAC on 22.03.2013
3. Minutes of the SEIAA meeting held on 10.04.2013.

1. Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 191/1, Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District. The mine lease area of 4.98.0 ha. The proposed mining area is reported as lying in Latitude - 08°16'30.55" N, Longitude 77°46'95.35" E, in Topo Sheet No.58/H-15.

No forest land is involved. No sensitive water bodies, bio-spheres, national parks, sanctuaries are located within 10 km radius as reported. There is no village within 500 metre of the project site as reported. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 22 metres. The production would be 696274 cu.m of Rough Stone & 82080 cu.m of Top Soil over a period of 5 years. Water requirement of 1.2 KLD for drinking purposes will be sourced through local panchayat and 3.6KLD required for dust suppression and green belt will be sourced from nearby water bodies. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Tirunelveli District vide Rc. M1/34495/2012 dated 28.01.2013. The precise area communication has been approved by the District Collector, Tirunelveli in letter M1/34495/2012 dated 10.12.2012. There is no State or National boundaries within 15 km radius as reported. The project cost is Rs.24.00 lakhs. EMP cost is Rs.3.30 lakhs.

MEMBER SECRETARY,
SEIAA-TN

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee on 22.03.2013. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 68th meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined and the eco-sensitivity of the area are such that the operation of the mine will have negligible impact on the surroundings and as such the project deserved to be granted the blanket clearance subject to the mines less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. The proponent shall ensure that First Aid Box is available at site.

3. Specific Conditions:

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 (five) years from the date of issue.
- ii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iii. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- iv. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- v. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- vi. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.envfor.nic.in shall also be referred to in this regard for its compliance.
- vii. Necessary allocation of funds for implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- viii. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

MEMBER SECRETARY,
SEIAA-TN

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12/11/13

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- ix. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- x. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
- xi. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
- xii. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
- xiii. The following measures are to be implemented to reduce Noise Pollution
 - Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- xiv. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- xv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- xvi. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
- xvii. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- xviii. The following measures are to be adopted to control erosion of dumps:-
 - Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

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- xix. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- xxii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operations. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity, necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxiii. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

4. General Conditions:

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road.

MEMBER SECRETARY,
SEIAA-TN

[Signature]
13/1/19

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- vii. The proponent shall maintain the village road through which transportation of mineral is carried out at his own cost. The roads shall be blacktopped to the extent required.
- viii. Quarrying should enrich rather than deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.
- ix. EC is given only on the factual records, documents and details furnished by the Proponent particularly in respect of
- Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
 - No structure is located within 500 m from the quarry site boundary.
- x. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- xi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xii. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.

- xv. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
- xvi. All necessary statutory clearances shall be obtained before start of mining operations
- xvii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
- xviii. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
- xix. No wildlife habitat will be infringed.
- xx. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
- xxi. Parking of vehicles should not be made on public places
- xxii. Transpiration of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
- xxiii. Any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
- xxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
- xxv. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
- xxvi. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

MEMBER SECRETARY,
SEIAA-TN

[Signature]
13/11/13

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- xxvii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxviii. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for Protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- xxx. Hill area conservation Authority approval where ever necessary shall be obtained before commencing the quarrying operation.
- xxxi. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

SEIAA
TN

MEMBER SECRETARY
SEIAA-TN.

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (SZ) Kendriya Sadan, IV Floor, E&FWings, 17th Main Road, Koramangala II Block, Banagalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tirunelveli District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. El Division, Ministry of Environment & Forests, Paryavaran Bhawan, New Delhi.
10. Spare.



TAMILNADU POLLUTION CONTROL BOARD

14. The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except.
 - i. Where unavoidable to prevent loss of life or severe property damage or
 - ii. Where excessive storm damage or run off would damage any facilities necessary for compliance with terms and conditions of this Consent. The applicant shall immediately notify the Board in writing of each diversion or by-pass in accordance with procedure specified as under item No:14.
15. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approved laboratory of the Board every month for the parameters indicated in Special Condition No:3 and shall submit in duplicate the report thereof to the Board.
16. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc., should not be resorted to.
17. Care should be taken to keep the anaerobic lagoons, if any biologically active and not to utilize as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for:
 - i. Rotation of crops.
 - ii. Change of point of application of effluent on land.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

iii. A portion of land kept fallow.

The adoption of these would avoid soil becoming sick or stale. The industry may ensure this is consultation with the Agricultural Department.

23. It is the sole responsibility of the industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
24. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
25. The fact of commissioning of the industry shall be intimated to this Office within One week of commissioning.
26. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of TamilNadu Pollution Control Board under Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 before the disposal.
27. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that treated effluent satisfied the standards prescribed by the Board.
28. The applicant shall display this consent granted to him in a prominent place for perusal of the inspecting Officers of this Board.

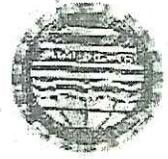

District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



10

TAMILNADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due
(This document contains 10 Pages)

CONSENT ORDER NO. 480 DATED : 01/07/2013.

Proceedings No. F. TNV1267/RS/ W/2013 Dated 01.07.2013

Consent for New discharge of sewage under section 25 of the Water (Prevention and Control of Pollution) Act 1974, as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD – CONSENT –

M/s K K M Quarry
S.F. No. 191/1 KASTHURIENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

for the discharge of sewage under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended.

Ref: 1. Your Application No. 5034 Dated 24.06.2013
2. I.R. No. : F.TNV1267/ RS/2013 Dated 28.06.2013
3. Item No 10 – 05 of the minutes of DCCC held on 28.06.2013

CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended (hereinafter to as "The Act") and the rules and orders made there under to

The Proprietor
M/s K K M Quarry
S.F. No. 191/1
KASTHURIENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

(hereinafter referred to as "The Applicant") Authorising him to make new discharge of sewage.

This is subject to the provision of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed

This CONSENT is valid for a period ending with the 31/03/2014.

(Thirty first March Two thousand Fourteen)


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

To

The Proprietor
M/s K K M Quarry
S No 191/1 Kasturi Rengapuram Village,
Parkneri, Thiruvambalapuram Post,
Tirunelveli District 627130.

Copy to

The Commissioner
RADHAPURAM Panchayat Union, Radhapuram,
RADHAPURAM Taluk
Tirunelveli District

Copy submitted to the Member Secretary, TNPCB, Chennai for favour of kind information.

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வாழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. Details of the products manufactured:

Sl. No.	Description	Quantity
a	Main Products manufactured:	
1.	Rough stone	695400 Cum/fveys
b	By/Intermediate products manufactured:	
1.	Top soil	62700 Cum/fveyr

This Consent is valid for the manufacture of Products and the rate of Production mentioned above. Any change in the quantity or quality of products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets. The quantity of effluent discharged shall not exceed the figures mentioned below.

OUTLET NUMBER	DESCRIPTION OF OUTLET	MAXIMUM DAILY DISCHARGE (IN KLD)	POINT OF DISPOSAL
1	Sewage 1	0.8	On Industry's Own Land

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. NO	CHARACTERISTICS	UNIT	TOLERANCE LIMITS	
			1	2
01.	PH	Number	5.5-9	5.5-9
02.	Temperature	°C	-	40 degree C at the point of discharge
03.	Particules size of Total Suspended Solids	mm/micron	-	Shall pass 850 Micron IS Sieve.
04.	Total Suspended Solids	mg/l	30	100
05.	Total Dissolved Solids (inorganics)	mg/l	-	2100
06.	Chloride as (Cl)	mg/l	-	1000
07.	Sulphide as (S)	mg/l	-	2
08.	Sulphate as (SO ₄)	mg/l	-	1000
09.	Fluoride as (F)	mg/l	-	2
10.	Ammoniacal Nitrogen as (N)	mg/l	-	50
11.	Sodium	%	-	-
12.	Copper as (Cu)	mg/l	-	3
13.	Zinc as (Zn)	mg/l	-	1
14.	Phenolic Compounds as (C ₆ H ₅ OH)	mg/l	-	1
15.	Oil and Grease	mg/l	-	10
16.	Boron as (B)	mg/l	-	2
17.	BOD 5 days @ 20 C	mg/l	20	30

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

18.	COD	mg/l	-	250
19.	Total Residual Chlorine	mg/l	-	1
20.	Arsenic as (AS)	mg/l	-	0.2
21.	Cadmium as (Cd)	mg/l	-	2
22.	Total Chromium as (Cr)	mg/l	-	2
23.	Chromium as (Hexavalent Cr ⁺⁶)	mg/l	-	0.1
24.	Lead as (Pb)	mg/l	-	0.1
25.	Selenium as (Se)	mg/l	-	0.05
26.	Mercury as (Hg)	mg/l	-	0.01
27.	Pesticides		-	Absent
28.	Alpha Emitters	Micro Curie/ml	-	10 to the power of -7
29.	Beta Emitters	Micro Curie/ml	-	10 to the power of -6
30.	Free Ammonia as (NH ₃)	mg/l	-	5
31.	Dissolved Phosphates as (P)	mg/l	-	5
32.	Total Kjeldahl Nitrogen as (N)	mg/l	-	100
33.	Cyanide as (CN)	mg/l	-	0.2
34.	Nickel as (Ni)	mg/l	-	3
35.	Residual Sodium Carbonate	mg/l	-	-

4. All units of the sewage / trade effluent treatment plant to achieve the quality of the effluent according to the tolerance limits prescribed above shall be completed along with the commissioning of production.
5. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever
6. Separate Meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
7. The applicant shall take immediate action to install mechanical composting sampling equipment and continuous flow measuring/recording devices on the effluent drains of trade as well as sewage effluent within three months from the date of this Consent Order. A record of daily effluent discharge shall be maintained.
8. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act

9. The Applicant shall not change or alter either the quality or quantity the rate of the discharge or temperature or the route of discharge without the previous written permission of the Board
10. The applicant shall comply with the carryout directions/orders issued by the Board in this Consent Order and at all subsequent times without any negligence on his/her/their part. The applicant shall be liable for such legal action as per provisions of the Law/Act in case of non/compliance of any order/directions issued at any time and or violation of the terms and conditions of this Consent Order.
11. The following information shall be forwarded to the Member Secretary/DEE/AEE regularly on or before 10th of every month:
 - a. Progress on the installation of effluent treatment plant.
 - b. Progress on the installation of Mechanical Compost sampling equipment and continuous flow recording/measuring devices
 - c. Monthly statement of daily discharge of sewage as well as trade effluent.
12. Any upset condition in any of the plant/plants of the factory which is, likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction installation or operation of the plant or effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of Water.
14. Not withstanding anything contained in this conditional letter of Consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974(as amended) to review any and/or all the conditions imposed herein above and to make such variation as deemed fit for the purpose of the Act by the Board
15. The conditions imposed as above shall continue in force until revoked under Section 27(2) of the Act
16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul and any other suitable variety) are planted at the density of not less than 1,000 trees per acre of land. The trees may be planted along the boundaries of the Industry or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area and maintains them.
17. The unit shall maintain the soakpit for the treatment of sewage generated.
18. The unit shall not generate trade effluent at any stage of its manufacturing process.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

19. The unit shall adhere to the conditions stipulated in the environmental clearance under EIA Notification 2006 obtained by the unit.
20. The unit shall restrict the depth of mining as per the approved mining plan.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS
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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The applicant shall display suitable caution board at the place where the effluent is entering any water-body or any other place to be indicated by the Board indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
3. The applicant shall either:
 - a. **Not later than 30 days** from the date of issue of this Consent Order, Certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - b. **Not later than 30 days** from the date of this Consent, certify in writing to the Member Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/or all discharges in order to maintain compliance with the terms and conditions of this Consent.
4. The applicant shall not allow the discharge from other premises to mix with the discharges from his/her/their premises.
5. Storm water shall not be allowed to mix the sewage and/or trade effluent on the upstream of the terminal manholes where the flow measuring devices will be installed
6. All Solid Wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i. Landfill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii. Controlled incineration, wherever possible in case of combustible organic material.
 - iii. Composting, in case of biodegradable material.
7. Any toxic material shall be detoxified otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorized persons only.
8. The applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

9. The applicant shall provide all facilities to the Board staff for collection of samples.
10. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the Consent.
11. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
12. This Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.
13. Non-compliance with effluent limitations:
 - a. If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this Consent, the applicant, shall immediately notify the Consent issuing authority by telephone and provide the Consent issuing authority with the following in writing within 5 days of such notifications:
 - i. Cause for Non - compliance.
 - ii. A description of the non - complied discharge including its impact upon the receiving waters.
 - iii. Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
 - iv. Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v. Steps to be taken by the applicant to prevent recurrence of condition of non-compliance.
 - b. The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the nature and impact of the non-complying discharge.
 - c. Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non - compliance is due to factors beyond his/her control, such as break-down, electric failure, accident or natural disaster.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due
(This document contains 8 Pages)

CONSENT ORDER NO. 476 DATED : 01/07/2013.

Proceedings No. F. TNV1267/RS/A/2013 Dated 01.07.2013

Consent for New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -

M/s K K M Quarry
S.F. No. 191/1 KASTHURIENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

for the New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

- Ref: 1. Your Application No. 8034 Dated 24.06.2013
2. I.R. No. : F.TNV1267/RS/2013 Dated 28.06.2013
3. Item No.10 - 05 of the minutes of DCCC held on 28.06.2013

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (Central Act 14 of 1981) as amended (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s K K M Quarry
S.F. No. 191/1
KASTHURIENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

(hereinafter referred to as "The Applicant") Authorizing him to operate his Industrial plant in the Air Pollution Control Area as notified by the Government and to make new discharge of emission from the stacks/chimneys.

This is subject to the provision of the Act and the rules and orders made there under and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31.03.2014
(Thirty first March Two thousand Fourteen)


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

To

The Proprietor
M/s K K M Quarry
S No 191/1 Kasturi Rengapuram Village,
Parkneri, Thiruvambalapuram Post,
Tirunelveli District 627130.

Copy to

The Commissioner
RADHAPURAM Panchayat Union, Radhapuram,
RADHAPURAM Taluk
Tirunelveli District.

Copy submitted to the Member Secretary, TNPCB, Chennai for favour of kind information.

POLLUTION PREVENTION PAYS

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**TAMILNADU POLLUTION CONTROL BOARD****SPECIAL CONDITIONS**

1. Details of the products manufactured:

Sl. No.	Description	Quantity
a	Main Products manufactured:	
1.	Rough stone	695400 Cum/fveyr
b	By/Intermediate products manufactured:	
1.	Top soil	62700 Cum/fveyr

This Consent is valid for the manufacture of Products and the rate of Production mentioned above. Any change in the quantity or quality of products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

Sl. No.	Source of Emission	APC measures provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.	No specific emission source		0		

3.a The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.No.	Parameter	Unit	Tolerance limits				
			Chimney/ Stack number				
			(1)	(2)	(3)	(4)	(5)
1	SO ₂						
2	CO						
3	NO _x						
4	SPM						

The unit shall adhere to the emission standards prescribed by the Board from time to time.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

3.b The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Sl. No.	POLLUTANT	TIME WEIGHTED AVERAGE	UNIT	TOLERANCE LIMITS	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
		24 Hours	microgram/m ³	80	80
2	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
		24 Hours	microgram/m ³	80	80
3	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual	microgram/m ³	60	60
		24 Hours	microgram/m ³	100	100
4	Particulate Matter (Size Less than 2.5 micro M.) or PM _{2.5}	Annual	microgram/m ³	40	40
		24 Hours	microgram/m ³	60	60
5	Ozone (O ₃)	8 Hours	microgram/m ³	100	100
		1 Hour	microgram/m ³	180	180
6	Lead (Pb)	Annual	microgram/m ³	0.5	0.5
		24 Hours	microgram/m ³	1.0	1.0
7	Carbon Monoxide (CO)	8 Hours	milligram/m ³	02	02
		1 Hour	milligram/m ³	04	04
8	Ammonia (NH ₃)	Annual	microgram/m ³	100	100
		24 Hours	microgram/m ³	400	400
9	Benzene (C ₆ H ₆)	Annual	microgram/m ³	05	05
10	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11	Arsenic (As)	Annual	nanogram/m ³	06	06
12	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

POLLUTION PREVENTION PAYS

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**TAMILNADU POLLUTION CONTROL BOARD**

Limits in dB(A)	Day	Time	Night	Time
	(6	A.M. to	10	P.M.)
	55		45	(10 P.M. to 6 A.M.)

4. All units of the air pollution control equipment required to achieve the quality of the emissions to the tolerance limits prescribed above shall be completed along with the commissioning of production.
5. The applicant shall provide port holes for sampling the emission and access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.
6. The applicant shall at his own cost get the samples of emission collected and analyzed by the TNPC Board Laboratory every month for the parameters indicated in condition No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.
7. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.
8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
9. The applicant shall provide and maintain at his own cost one ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-monoxide and monitor the same all in a day, once in a month. The data collected shall be maintained in a register and a monthly extract furnished to the Board.
10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc., and the daily readings shall be recorded and the extract sent to the Board once in a month.
11. The applicant shall forward the following information to the Member Secretary/DEE/AEE, Tamil Nadu Pollution Control Board, Chennai/Concerned District Office regularly before 10th of every month.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

- a. Progress on the Installation of Air Pollution Control equipments.
 - b. Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.
 - c. Monthly extract of daily discharge of emission through each chimney/stack.
 - d. Report of Analysis of stack monitoring, ambient air quality monitoring, meteorological data as required under conditions.
 - e. Progress on planting of trees and plants as referred to under General Conditions No.8
12. Any upset conditions if any of the plant/plants of the factory which is likely to result in increased emissions and/or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
 13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system/or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Air.
 14. The applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and time schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this Order.
 15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.
 16. The unit shall take adequate steps to arrest dust emission due to vehicle movement.
 17. The unit shall adhere to the conditions stipulated in the environmental clearance under EIA Notification 2006 obtained by the unit.
 18. The unit shall adopt safety measures during blasting operations.
 19. The unit shall restrict the depth of mining as per the approved mining plan.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for consent..
3. The industry shall immediately submit the revised application for Consent to this Board in the event of any change in the quantity/quality or raw material, manufacturing process, rate of emissions, air pollution control equipment, etc.
4. The applicant shall either:
 - a. **Not later than 30 days** from the date of issue of this Consent Order, Certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - b. **Not later than 30 days** from the date of this Consent, certify in writing to the Member Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/or all discharges in order to maintain compliance with the terms and conditions of this Consent.
5. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the Industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollutions problem through leaching, etc., of any kind.
8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1000 trees per acre of land. The

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

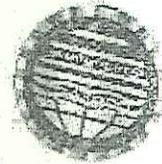
plantation is stipulated over and above the bulk plantation of trees in that areas and maintain them.

9. The applicant shall provide all facilities for collection of sample to the Board staff.
10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.
11. There shall not be any fugitive or episodal discharge from the premises.
12. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special conditions No.3(a).
13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the Consent.
14. The issue of this Consent does not cover any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, or any infringement of Central, State Laws or regulations.
15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all hoods, pipes, valves and stacks/chimneys leak proof. The air pollution control equipments, location inspection chambers, sampling port holes shall be made easily accessible at all time.
16. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.
17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
19. The applicant, his/her/their legal heirs/representatives or assignees shall have no claim whatsoever to the continuation or renewal of this Consent after the expiry of the period of this Consent.
20. The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this Consent.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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CONSENT ORDER NO. 100315972436

DATED: 01/07/2016

TAMIL NADU POLLUTION CONTROL BOARD

PROCEEDINGS NO.E.0139TNY/RS/DEE/TNPCB/TNV/W/2016 DATED: 01/07/2016

SCB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. K.K.M QUARRY, S.F.No. 191/1, KASTHURIRENGA PURAM PARTI village, Radhapuram Taluk and Tirunelveli District - Renewal of Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued-Reg.

- REF: 1. Proc.No.F.TN.1267/RS/W&A/2013 Dated 01.07.2013.
- 2. Proc.No.E.0139TNY/RS/DLE/TNPCB/TNV/W &A/2015 DATED: 20/06/2015
- 3. Unit's application for renewal on 29.06.2016
- 4. Minutes of DLCCC held on 01.07.2016

RENEWAL OF CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.K.K.M QUARRY,
S.F.No. 191/1,
KASTHURIRENGA PURAM PARTI Village,
Radhapuram Taluk,
Tirunelveli District.

Authorising the occupier to make discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending June 30, 2018.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

1/7/2016
MCE



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. This renewal of consent is valid for operating the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col. 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	695400	m ³ /5 yrs
By-Product Details:			
1.	Quarrying of Top soil	62700	m ³ /5 yrs

2. This renewal of consent is valid for operating the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	sewage 1	0.8	On Industrys own land
Effluent Type : Trade Effluent			



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TAMILNADU POLLUTION CONTROL BOARD

Additional Conditions:

1. The unit shall not generate trade effluent.
2. The operation of the unit shall not attract public complaint.
3. The unit shall continue to develop green belt inside the premises.
4. The consent do not absolve from obtaining permission/clearance from other authorities or other statues as applicable.
5. The consent issued is subject to the directions issued by Hon'ble NGT (SZ), Chennai in Application No. 163 /2013 from time to time.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

To

The Proprietor,

M/S K K QUARRY,

S No 191/I Kusturi Rengapuram Village, Parkneri, Thiruvambalapuram Post, Tirunelveli District.

Pin: 627130

Copy to:

1. The Commissioner, RADHAPURAM-Panchayat Union, Radhapuram Taluk, Tirunelveli District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, Madurai for favour of kind information.
4. File



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TAMIL NADU POLLUTION CONTROL BOARD
CONSENT ORDER NO. 150825972456 DATED: 01/07/2016.

PROCEEDINGS NO.F.0139TNV/RS/DEE/TNPCB/TNV/A/2016 DATED: 01/07/2016

SUB: Tamil Nadu Pollution Control Board - RENEWAL OF CONSENT - M/s. K K M QUARRY, S.T. No. 191/1, KASTHURIRENGA PURAM PART I village, Radhapuram Taluk and Tirunelveli District - Renewal of Consent for the operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued - Reg.

REF: 1. Proc.No.F.TN/1267/RS/W&A/2013 Dated 01.07.2013.
2. Proc.No.F.0139TNV/RS/DEE/TNPCB/TNV/W &A/2015 DATED: 20/06/2015
3. Unit's application for renewal on 29.06.2016.
4. Minutes of DLCCC held on 01.07.2016

RENEWAL OF CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor
M/s.K.K.M QUARRY,
S.T. No. 191/1,
KASTHURIRENGA PURAM PART I village,
Radhapuram Taluk,
Tirunelveli District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This RENEWAL OF CONSENT is valid for the period ending June 30, 2018


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

4/7/2016
H.C.S.



TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

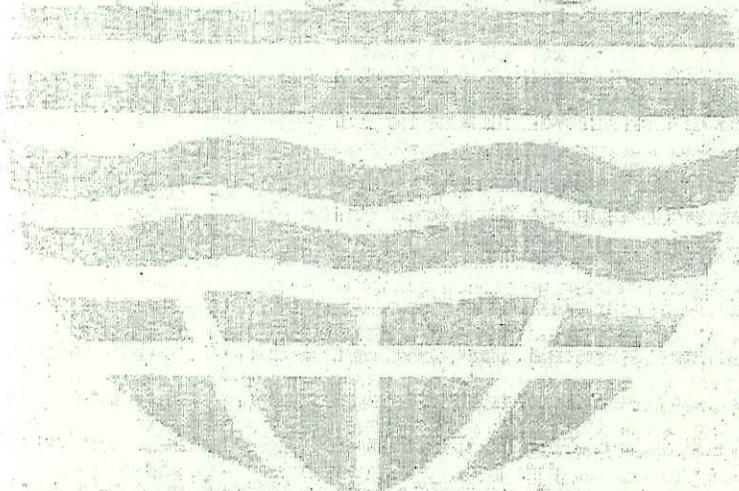
1. This renewal of consent is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

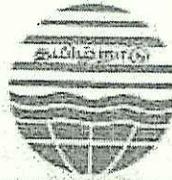
Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone	695400	m ³ /5 yrs
By-Product Details			
1.	Quarrying of Top soil	62700	m ³ /5 yrs

2. This renewal of consent is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nmi ³ /hr
1	No specific emission source		0	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	

தமிழ்நாடு



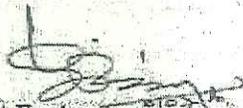


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Additional Conditions:

TAMIL NADU POLLUTION CONTROL BOARD

1. The unit shall continue to develop green belt inside the premises.
2. The consent do not absolve from obtaining permission/ clearance from other authorities or other statues as applicable.
3. The consent issued is subject to the directions issued by Hon'ble NGT (SZ), Chennai in Application No. 165/2013 from time to time.


District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

To

The Proprietor,

M/s. K. K. M. QUARRY,

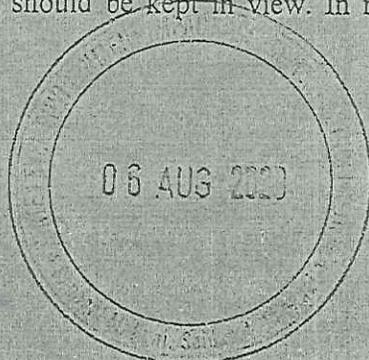
S. No 194/1 Kasturi Rengapuram Village, Parkneri, Thiruvambalapuram Post, Tirunelveli District,

Pin: 627130

Copy to:

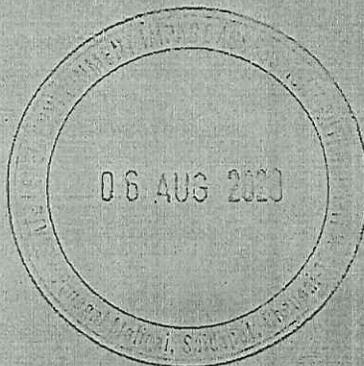
1. The Commissioner, RADHAPURAM-Panchayat Union, Radhapuram Taluk, Tirunelveli District.
2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
3. Copy submitted to the ICBE-Monitoring, Tamil Nadu Pollution Control Board, Madurai for favour of kind information.
4. File

- 16) A study shall be got done to ascertain the impact of the Mining Project on wildlife of the study area and details furnished. Impact of the project on the wildlife in the surrounding and any other protected area and accordingly, detailed mitigative measures required, should be worked out with cost implications and submitted.
- 17) Location of National Parks, Sanctuaries, Biosphere Reserves, Wildlife Corridors, Ramsar site Tiger/ Elephant Reserves/(existing as well as proposed), if any, within 10 km of the mine lease should be clearly indicated, supported by a location map duly authenticated by Chief Wildlife Warden. Necessary clearance, as may be applicable to such projects due to proximity of the ecologically sensitive areas as mentioned above, should be obtained from the Standing Committee of National Board of Wildlife and copy furnished.
- 18) A detailed biological study of the study area [core zone and buffer zone (10 km radius of the periphery of the mine lease)] shall be carried out. Details of flora and fauna, endangered, endemic and RET Species duly authenticated, separately for core and buffer zone should be furnished based on such primary field survey, clearly indicating the Schedule of the fauna present. In case of any scheduled-I fauna found in the study area, the necessary plan along with budgetary provisions for their conservation should be prepared in consultation with State Forest and Wildlife Department and details furnished. Necessary allocation of funds for implementing the same should be made as part of the project cost.
- 19) Proximity to Areas declared as 'Critically Polluted' or the Project areas likely to come under the 'Aravali Range', (attracting court restrictions for mining operations), should also be indicated and where so required, clearance certifications from the prescribed Authorities, such as the SPCB or State Mining Department should be secured and furnished to the effect that the proposed mining activities could be considered.
- 20) Similarly, for coastal Projects, A CRZ map duly authenticated by one of the authorized agencies demarcating LTL, HTL, CRZ area, location of the mine lease w.r.t CRZ, coastal features such as mangroves, if any, should be furnished. (Note: The Mining Projects falling under CRZ would also need to obtain approval of the concerned Coastal Zone Management Authority).
- 21) R&R Plan/compensation details for the Project Affected People (PAP) should be furnished. While preparing the R&R Plan, the relevant State/National Rehabilitation & Resettlement Policy should be kept in view. In respect of SCs /STs and other weaker



conditions? The hierarchical system or administrative order of the Company to deal with the environmental issues and for ensuring compliance with the EC conditions may also be given. The system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the Company and/or shareholders or stakeholders at large, may also be detailed in the EIA Report.

- 8) Issues relating to Mine Safety, including subsidence study in case of underground mining and slope study in case of open cast mining, blasting study etc. should be detailed. The proposed safeguard measures in each case should also be provided.
- 9) The study area will comprise of 10 km zone around the mine lease from lease periphery and the data contained in the EIA such as waste generation etc. should be for the life of the mine / lease period.
- 10) Land use of the study area delineating forest area, agricultural land, grazing land, wildlife sanctuary, national park, migratory routes of fauna, water bodies, human settlements and other ecological features should be indicated. Land use plan of the mine lease area should be prepared to encompass preoperational, operational and post operational phases and submitted. Impact, if any, of change of land use should be given.
- 11) Details of the land for any Over Burden Dumps outside the mine lease, such as extent of land area, distance from mine lease, its land use, R&R issues, if any, should be given.
- 12) A Certificate from the Competent Authority in the State Forest Department should be provided, confirming the involvement of forest land, if any, in the project area. In the event of any contrary claim by the Project Proponent regarding the status of forests, the site may be inspected by the State Forest Department along with the Regional Office of the Ministry to ascertain the status of forests, based on which, the Certificate in this regard as mentioned above be issued. In all such cases, it would be desirable for representative of the State Forest Department to assist the Expert Appraisal Committees.
- 13) Status of forestry clearance for the broken up area and virgin forestland involved in the Project including deposition of Net Present Value (NPV) and Compensatory Afforestation (CA) should be indicated. A copy of the forestry clearance should also be furnished.
- 14) Implementation status of recognition of forest rights under the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 should be indicated.
- 15) The vegetation in the RF / PF areas in the study area, with necessary details, should be given.





सत्यमेव जयते

ANNEXURE I

Thiru.R.VIJAYABASKARAN, ME,M.B.A.,
MEMBER SECRETARY (i/c)

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY – TAMIL NADU
3rd Floor, Panagal Maaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.
Phone No.044-24359973
Fax No. 044-24359975

TERMS OF REFERENCE (ToR)

Lr No.SEIAA-TN/F.No.6976/SEAC/TOR-736/2020 Dated: 06.08.2020

To

Thiru.S.Rajendran
No.13-85/43, Pathitta Villai
Chitharal post
Kanniyakumari District - 629 151

Sir / Madam,

Sub: SEIAA, Tamil Nadu – Terms of Reference (ToR) for the proposed Rough Stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.No. 191/1(P) & 194/1B(P) in Kasthuriengapuram Pit-II Village, Radhapuram Taluk, Tirunelveli District, Tamil Nadu by Thiru. S.Rajendran under project category – “B1” and Schedule S.No. 1(a) – ToR issued along with Public Hearing- preparation of EIA report –Regarding.

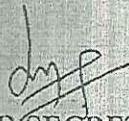
- Ref:** 1. Online proposal No.SIA/TN/MIN/39991/2019 Dated: 25.07.2019
2. Your application submitted Terms of Reference dated: 29.07.2019
2. Minutes of the 135th SEAC Meeting held on 06.09.2019
3. Minutes of the 387th SEIAA Meeting held on 05.08.2020 & 06.08.2020

Kindly refer to your proposal submitted to the State Level Impact Assessment Authority for Terms of Reference.

The proponent, Thiru. S.Rajendran has submitted application for ToR on 29.07.2019, in Form-I, Pre- Feasibility report for the Rough Stone, Jelly & Gravel quarry lease over an extent of 4.98.56Ha at S.F.No. 191/1(P) & 194/1B(P), Kasthuriengapuram Pit-II Village, Radhapuram Taluk, Tirunelveli District, Tamil Nadu.

Page 1 of 13




MEMBER SECRETARY
SEIAA-TN

The project proposal was placed in the 135th SEAC meeting held on 06.09.2019. Based on the presentation made by the proponent and the documents furnished, the SEAC decided to recommend the proposal for the grant of Terms of Reference (ToR) to SEIAA with Public Hearing, subject to the following specific conditions in addition to the normal conditions as part of ToR:

1. A detailed study of the lithology of the mining lease area shall be furnished.
2. Details of village map, "A" register and FMB sketch shall be furnished.
3. The proposal for green belt activities shall be furnished.
4. The Socio economic studies should be carried out within 10km buffer zone from the mines.
5. Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
6. The spot level and contour level of the proposed quarry site shall be studied and the same shall be furnished to along with EIA.
7. A detailed report on the safety and health aspects of the workers and for the surrounding habitants during operation of mining for drilling and blasting shall be submitted.
8. The proponent conducts Hydrology study report from recognised Anna University, IIT, etc. and furnished the report along with EIA report.
9. The proposal for CER shall be furnished with time frame as per Office Memorandum of MoEF & CC dated 01.05.2018.
10. Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
11. Ground water quality monitoring should be conducted for one month and the report shall furnish in the EIA report.
12. EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
13. Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.



14. Quarrying operation was already been carried out in the portion of the mining lease area. Hence, the proponent is requested to obtain the following details from the AD, mines, Tirunelveli that
- What was the period of the operation and stoppage of the earlier mines?
 - Quantity of minerals mined out.
 - Depth of mining
 - Name of the person already mined in that leases area.
15. The EIA study report shall include the surrounding mining activity, if any.
16. Modelling study for Air, Water and noise shall be carried out and incremental increase in the above study shall be substantiated with mitigation measures.
17. A study on the geological resources available shall be carried out and reported.
18. A specific study on agriculture & livelihood shall be carried out and reported.
19. Impact on ponds, rivers and other water bodies to be elaborated.
20. Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
21. The recommendation for the issue of Terms of Reference is subject to the final outcome of the Hon'ble NGT, Principal Bench, New Delhi in O.A No. 186 of 2016 (M.A.No.350/2016) and O.A.No.200/2016 and O.A.No.580/2016 (M.A.No.1182/2016) and O.A.No.102/2017 and O.A.No.404/2016 (M.A.No.758/2016, M.A.No.920/2016, M.A.No.1122/2016, M.A.No.12/2017 & M.A.No.843/2017) and O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

The proposal was placed before the 387th Authority meeting held on 05.08.2020 & 06.08.2020. After detailed discussion the Authority decided to issue Terms of Reference (ToR) with Public Hearing, subject to the following specific conditions as well as conditions recommended by SEAC in addition to the points mentioned in the standard terms of reference for conducting environment impact assessment study for non-coal mining projects and information to be included in EIA/EMP report issued by the MoEF& CC.

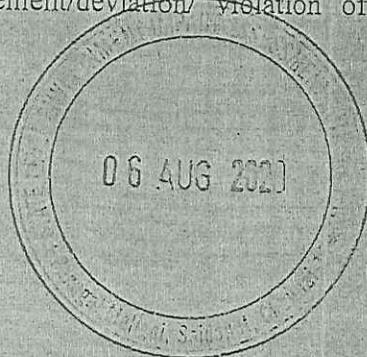
- Details of study on social impact, including livelihood of local people.
- A specific study should include impact on flora & fauna, disturbance to migratory pattern of animals.
- Reserve funds should be earmarked for proper closure plan.



4. A detailed plan on plastic waste management shall be furnished. Further, the proponent should strictly comply with, Tamil Nadu Government Order (Ms) No.84 Environment and forests (EC.2) Department dated 25.06.2018 regarding ban on one time use and throw away plastics irrespective of thickness with effect from 01.01.2019 under Environment (Protection) Act, 1986. In this connection, the project proponent has to furnish the action plan

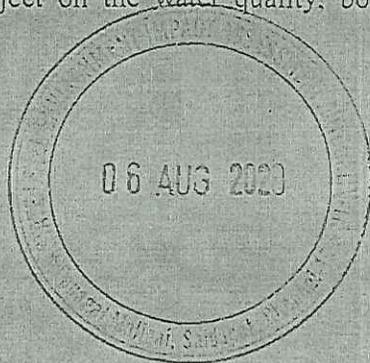
A. STANDARD TERMS OF REFERENCE

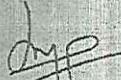
- 1) Year-wise production details since 1994 should be given, clearly stating the highest production achieved in any one year prior to 1994. It may also be categorically informed whether there had been any increase in production after the EIA Notification 1994 came into force, w.r.t. the highest production achieved prior to 1994.
- 2) A copy of the document in support of the fact that the Proponent is the rightful lessee of the mine should be given.
- 3) All documents including approved mine plan, EIA and Public Hearing should be compatible with one another in terms of the mine lease area, production levels, waste generation and its management, mining technology etc. and should be in the name of the lessee.
- 4) All corner coordinates of the mine lease area, superimposed on a High Resolution Imagery/ topo sheet, topographic sheet, geomorphology and geology of the area should be provided. Such an Imagery of the proposed area should clearly show the land use and other ecological features of the study area (core and buffer zone).
- 5) Information should be provided in Survey of India Topo sheet in 1:50,000 scale indicating geological map of the area, geomorphology of land forms of the area, existing minerals and mining history of the area, important water bodies, streams and rivers and soil characteristics.
- 6) Details about the land proposed for mining activities should be given with information as to whether mining conforms to the land use policy of the State; land diversion for mining should have approval from State land use board or the concerned authority.
- 7) It should be clearly stated whether the proponent Company has a well laid down Environment Policy approved by its Board of Directors? If so, it may be spelt out in the EIA Report with description of the prescribed operating process/procedures to bring into focus any infringement/deviation/ violation of the environmental or forest norms/



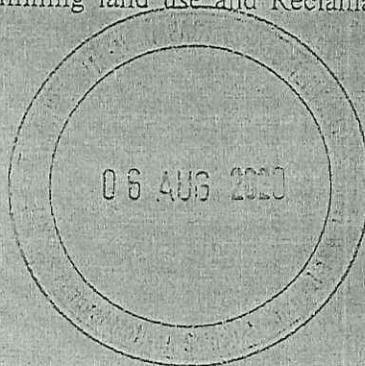
sections of the society in the study area, a need based sample survey, family-wise, should be undertaken to assess their requirements, and action programmes prepared and submitted accordingly, integrating the sectoral programmes of line departments of the State Government. It may be clearly brought out whether the village(s) located in the mine lease area will be shifted or not. The issues relating to shifting of village(s) including their R&R and socio-economic aspects should be discussed in the Report.

- 22) One season (non-monsoon) [i.e. March-May (Summer Season); October-December (post monsoon season) ; December-February (winter season)] primary baseline data on ambient air quality as per CPCB Notification of 2009, water quality, noise level, soil and flora and fauna shall be collected and the AAQ and other data so compiled presented date-wise in the EIA and EMP Report. Site-specific meteorological data should also be collected. The location of the monitoring stations should be such as to represent whole of the study area and justified keeping in view the pre-dominant downwind direction and location of sensitive receptors. There should be at least one monitoring station within 500 m of the mine lease in the pre-dominant downwind direction. The mineralogical composition of PM10, particularly for free silica, should be given.
- 23) Air quality modeling should be carried out for prediction of impact of the project on the air quality of the area. It should also take into account the impact of movement of Vehicles for transportation of mineral. The details of the model used and input parameters used for modeling should be provided. The air quality contours may be shown on a location map clearly indicating the location of the site, location of sensitive receptors, if any, and the habitation. The wind roses showing pre-dominant wind direction may also be indicated on the map.
- 24) The water requirement for the Project, its availability and source should be furnished. A detailed water balance should also be provided. Fresh water requirement for the Project should be indicated.
- 25) Necessary clearance from the Competent Authority for drawl of requisite quantity of water for the Project should be provided.
- 26) Description of water conservation measures proposed to be adopted in the Project should be given. Details of rainwater harvesting proposed in the Project, if any, should be provided.
- 27) Impact of the Project on the water quality, both surface and groundwater, should be

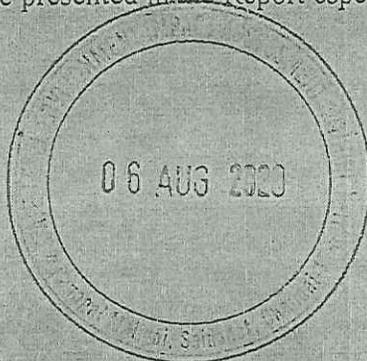



MEMBER SECRETARY
SEIAA-TN

- assessed and necessary safeguard measures, if any required, should be provided.
- 28) Based on actual monitored data, it may clearly be shown whether working will intersect groundwater. Necessary data and documentation in this regard may be provided. In case the working will intersect groundwater table, a detailed Hydro Geological Study should be undertaken and Report furnished. The Report inter-alia, shall include details of the aquifers present and impact of mining activities on these aquifers. Necessary permission from Central Ground Water Authority for working below ground water and for pumping of ground water should also be obtained and copy furnished.
 - 29) Details of any stream, seasonal or otherwise, passing through the lease area and modification / diversion proposed, if any, and the impact of the same on the hydrology should be brought out.
 - 30) Information on site elevation, working depth, groundwater table etc. Should be provided both in AMSL and bgl. A schematic diagram may also be provided for the same.
 - 31) A time bound Progressive Greenbelt Development Plan shall be prepared in a tabular form (indicating the linear and quantitative coverage, plant species and time frame) and submitted, keeping in mind, the same will have to be executed up front on commencement of the Project. Phase-wise plan of plantation and compensatory afforestation should be charted clearly indicating the area to be covered under plantation and the species to be planted. The details of plantation already done should be given. The plant species selected for green belt should have greater ecological value and should be of good utility value to the local population with emphasis on local and native species and the species which are tolerant to pollution.
 - 32) Impact on local transport infrastructure due to the Project should be indicated. Projected increase in truck traffic as a result of the Project in the present road network (including those outside the Project area) should be worked out, indicating whether it is capable of handling the incremental load. Arrangement for improving the infrastructure, if contemplated (including action to be taken by other agencies such as State Government) should be covered. Project Proponent shall conduct Impact of Transportation study as per Indian Road Congress Guidelines.
 - 33) Details of the onsite shelter and facilities to be provided to the mine workers should be included in the EIA Report.
 - 34) Conceptual post mining land use and Reclamation and Restoration of mined out areas



- (with plans and with adequate number of sections) should be given in the EIA report.
- 35) Occupational Health impacts of the Project should be anticipated and the proposed preventive measures spelt out in detail. Details of pre-placement medical examination and periodical medical examination schedules should be incorporated in the EMP. The project specific occupational health mitigation measures with required facilities proposed in the mining area may be detailed.
 - 36) Public health implications of the Project and related activities for the population in the impact zone should be systematically evaluated and the proposed remedial measures should be detailed along with budgetary allocations.
 - 37) Measures of socio economic significance and influence to the local community proposed to be provided by the Project Proponent should be indicated. As far as possible, quantitative dimensions may be given with time frames for implementation.
 - 38) Detailed Environmental Management Plan (EMP) to mitigate the environmental impacts which, should inter-alia include the impacts of change of land use, loss of agricultural and grazing land, if any, occupational health impacts besides other impacts specific to the proposed Project.
 - 39) Public Hearing points raised and commitment of the Project Proponent on the same along with time bound Action Plan with budgetary provisions to implement the same should be provided and also incorporated in the final EIA/EMP Report of the Project.
 - 40) Details of litigation pending against the project, if any, with direction /order passed by any Court of Law against the Project should be given.
 - 41) The cost of the Project (capital cost and recurring cost) as well as the cost towards implementation of EMP should be clearly spelt out.
 - 42) A Disaster management Plan shall be prepared and included in the EIA/EMP Report.
 - 43) Benefits of the Project if the Project is implemented should be spelt out. The benefits of the Project shall clearly indicate environmental, social, economic, employment potential, etc.
 - 44) Besides the above, the below mentioned general points are also to be followed:-
 - a) Executive Summary of the EIA/EMP Report
 - b) All documents to be properly referenced with index and continuous page numbering.
 - c) Where data are presented in the Report especially in Tables, the period in which the

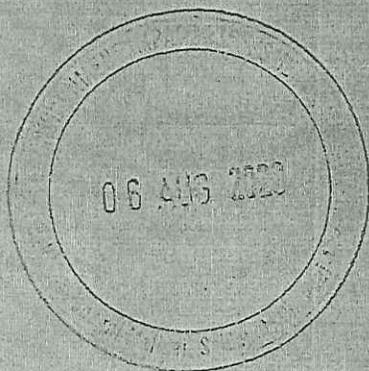


- data were collected and the sources should be indicated.
- d) Project Proponent shall enclose all the analysis/testing reports of water, air, soil, noise etc. using the MoEF&CC/NABL accredited laboratories. All the original analysis/testing reports should be available during appraisal of the Project.
 - e) Where the documents provided are in a language other than English, an English translation should be provided.
 - f) The Questionnaire for environmental appraisal of mining projects as devised earlier by the Ministry shall also be filled and submitted.
 - g) While preparing the EIA report, the instructions for the Proponents and instructions for the Consultants issued by MoEF&CC vide O.M. No. J-11013/41/2006-IA.II(I) dated 4th August, 2009, which are available on the website of this Ministry, should be followed.
 - h) Changes, if any made in the basic scope and project parameters (as submitted in Form-I and the PFR for securing the TOR) should be brought to the attention of MoEF&CC with reasons for such changes and permission should be sought, as the TOR may also have to be altered. Post Public Hearing changes in structure and content of the draft EIA/EMP (other than modifications arising out of the P.H. process) will entail conducting the PH again with the revised documentation.
 - i) As per the circular no. J-11011/618/2010-IA.II(I) dated 30.5.2012, certified report of the status of compliance of the conditions stipulated in the environment clearance for the existing operations of the project, should be obtained from the Regional Office of Ministry of Environment, Forest and Climate Change, as may be applicable.
 - j) The EIA report should also include (i) surface plan of the area indicating contours of main topographic features, drainage and mining area, (ii) geological maps and sections and (iii) sections of the mine pit and external dumps, if any, clearly showing the land features of the adjoining area.

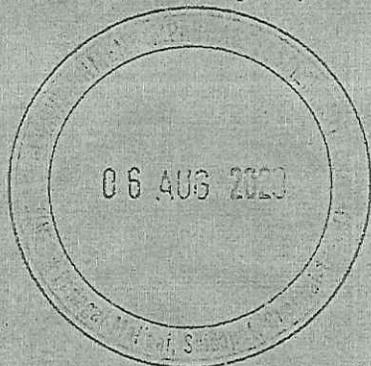
In addition to the above, the following shall be furnished:-

The Executive summary of the EIA/EMP report in about 8-10 pages should be prepared incorporating the information on following points:

- 1) Project name and location (Village, District, State, Industrial Estate (if applicable)).



- 2) Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes.
- 3) Measures for mitigating the impact on the environment and mode of discharge or disposal.
- 4) Capital cost of the project, estimated time of completion.
- 5) The proponent shall furnish the contour map of the water table detailing the number of wells located around the site and impacts on the wells due to mining activity.
- 6) A detailed study of the lithology of the mining lease area shall be furnished.
- 7) Details of village map, "A" register and FMB sketch shall be furnished.
- 8) Detailed mining closure plan for the proposed project approved by the Geology of Mining department shall be submitted along with EIA report.
- 9) Obtain a letter /certificate from the Assistant Director of Geology and Mining standing that there is no other Minerals/resources like sand in the quarrying area within the approved depth of mining and below depth of mining and the same shall be furnished in the EIA report.
- 10) EIA report should strictly follow the Environmental Impact Assessment Guidance Manual for Mining of Minerals published February 2010.
- 11) Detail plan on rehabilitation and reclamation carried out for the stabilization and restoration of the mined areas.
- 12) The EIA study report shall include the surrounding mining activity, if any.
- 13) Modeling study for Air, Water and noise shall be carried out in this field and incremental increase in the above study shall be substantiated with mitigation measures.
- 14) A study on the geological resources available shall be carried out and reported.
- 15) A specific study on agriculture & livelihood shall be carried out and reported.
- 16) Impact of soil erosion, soil physical chemical and biological property changes may be assumed.
- 17) Site selected for the project - Nature of land - Agricultural (single/double crop), barren, Govt./ private land, status of its acquisition, nearby (in 2-3 km.) water body, population, within 10km other industries, forest, eco-sensitive zones, accessibility, (note - in case of industrial estate this information may not be necessary)
- 18) Baseline environmental data - air quality, surface and ground water quality, soil

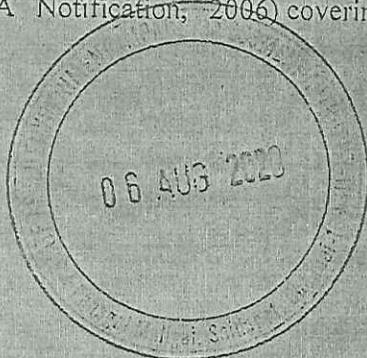


- characteristic, flora and fauna, socio-economic condition of the nearby population
- 19) Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
 - 20) Likely impact of the project on air, water, land, flora-fauna and nearby population
 - 21) Emergency preparedness plan in case of natural or in plant emergencies
 - 22) Issues raised during public hearing (if applicable) and response given
 - 23) CER plan with proposed expenditure.
 - 24) Occupational Health Measures
 - 25) Post project monitoring plan

Besides the above, the below mentioned general points should also be followed:-

- a. A note confirming compliance of the TOR, with cross referencing of the relevant sections / pages of the EIA report should be provided.
- b. All documents may be properly referenced with index, page numbers and continuous page numbering.
- c. Where data are presented in the report especially in tables, the period in which the data were collected and the sources should be indicated.
- d. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MoEF & CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry should also be followed.
- e. The consultants involved in the preparation of EIA/EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA/EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. In this regard circular no F. No.J -11013/77/2004-IA-II(I) dated 2nd December, 2009, 18th March 2010, 28th May 2010, 28th June 2010, 31st December 2010 & 30th September 2011 posted on the Ministry's website <http://www.moef.nic.in/> may be referred.

- After preparing the EIA (as per the generic structure prescribed in Appendix-III of the EIA Notification, 2006) covering the above mentioned points, the



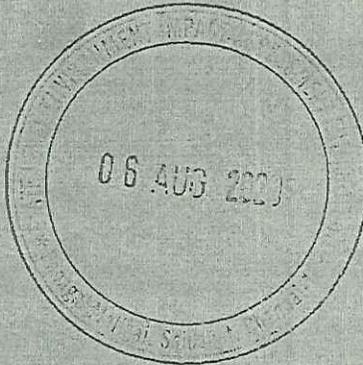
proponent will take further necessary action for obtaining environmental clearance in accordance with the procedure prescribed under the EIA Notification, 2006.

- The final EIA report shall be submitted to the SEIAA, Tamil Nadu for obtaining Environmental Clearance
- The TORs prescribed shall be valid for a period of three years from the date of issue, for submission of the EIA/EMP report as per OMNo.J-11013/41/2006-IA-II(I)(part) dated 29th August, 2017.


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SEIAA-TN

Copy to:

1. The Principal Secretary to Government, Environment & Forests Dept,
Govt. of Tamil Nadu, Fort St. George, Chennai - 9.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan,
CBD Cum-Office Complex, East Arjun Nagar, New Delhi 110032.
3. The Member Secretary, Tamil Nadu Pollution Control Board,
76, Mount Salai, Guindy, Chennai-600 032.
4. The APCCF (C), Regional Office, MoEF & CC (SZ), 34, HEPC Building, 1st&
2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai -34.
5. Monitoring Cell, IA Division, Ministry of Environment, Forests & CC,
Paryavaran Bhavan, CGO Complex, New Delhi 110003
6. The District Collector, Tirunelveli District
7. Stock File.





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THIRU. K.V. GIRIDHAR, I.E.S.,
MEMBER SECRETARY

STATE LEVEL ENVIRONMENT IMPACT
ASSESSMENT AUTHORITY - TAMIL NADU

3rd Floor, Panagal Madhigai
No.1, Jeemis Road, Saidapet,
Chennai-15
Phone No. 044-24359973
Fax No. 044-24359975

ENVIRONMENTAL CLEARANCE

Lr.No.SELAA-TN/E.No:6976/1(a)/EC.No:4675/2021 dated:05.07.2021

To

Thiru.S.Rajendran
No.13-85/43, Pathitta Villal
Chitharal post
Kanniyakumari - 629 151

Sir/Madam,

Sub: SELAA, TN - Rough Stone, Gravel, Jelly quarry lease over an extent of 4.98.56
Ha at S.F.No. 191/1(P) & 194/1B(P) of Kasihurirengapuram Part-II Village,
Radhapuram Taluk, Tirunelveli District, Tamil Nadu by Thiru.S.Rajendran -
issue of Environmental Clearance - Regarding

- Ref: 1. Your application submitted Terms of Reference dated: 29.07.2019
2. TOR issued by SELAA-TN vide Lr. No. SELAA -TN/ E.No.6976/
SEAC/TOR736/2020 dated.06.08.2020
3. Public hearing conducted on 15.12.2020. The Minutes of the Public
hearing received from TNPCB vide Lr.No.T2/TN PCB/ F.26097/TN/W/PH
/2020/ dated: 05.01.2021.
4. Online Proposal No. SIA/TN/MIN/59829/2021, dated 13.01.2021
5. Project proponent submitted EIA Report to SELAA-TN on 13.01.2021
6. Minutes of the 200th meeting of SEAC held on 11.02.2021
7. Site Inspection on 07.03.2021
8. Minutes of the 209th SEAC meeting held on 09.04.2021.
9. Minutes of the 212th meeting of SEAC held on 04.05.2021

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10. Minutes of the 446th Authority meeting held on 18.06.2021 & 19.01.2021

Details of Minor Mineral Activity:-

This has reference to your application 4th & 5th cited. The proposal is for obtaining Environmental Clearance for mining/quarrying of minor minerals based on the particulars furnished in your application as shown below.

Sl. No	Details of the proposal	Data furnished
1.	Name of the Owner/Firm	Thiru.S.Rajendran S/o. Sridharan No.13-85/43, Pathitta Villai Chitharal post Kanniyakumari - 629 151
2.	Type of quarrying (Savudu/Rough Stone/Sand/Granite)	Rough stone, Gravel, Jelly Quarry
3.	S.F No. Of the quarry site with area breakup.	191/1(B) & 194/1B(F)
4.	Village in which situated	Kalathupingapuram part-II
5.	Taluk in which situated	Radhipuram
6.	District in which situated	Tirunelveli
7.	Extent of quarry (in ha.)	4.98.56 Ha.
8.	Period of quarrying proposed	5 Years
9.	Type of mining	Open cast semi Mechanized Mining.
10.	Production (Quantity in m ³)	12,29,205 cum. of Rough Stone and 15,270 cum. of Gravel, 56,336 cum. of weathered rock.
11.	Latitude & Longitude of all corners of the quarry site	08°16'19" N to 08°16'25" N 77°46'47" E to 77°46'58" E
12.	Topo Sheet No.	58 H211, 12, 15 & 16
13.	ToR Issued	ToR Issued by SELAA-TN vide Lr. No. SELAA-TN/F.No.6976/ SEAC/TOR736/2020 dated 06.08.2020


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14.	Public Hearing details	Public hearing conducted on 15.12.2020. The Minutes of the Public hearing received from INPCB vide Ir.No.T2/TN PCB/E.26097 (T N V/ PH / 2020) dated: 05.01.2021.
15.	Man Power requirement per day:	24 Employees
16.	Precise area communication approved by the District Collector with date	Re. No. MI/27169/2018 dated: 08.04.2019
17.	Mining Plan approved by the Deputy Director of Geology and Mining with date	Re. No. MI/27169/2018 dated: 13.05.2019
18.	Water requirement:	4.5 KLD
	1. Drinking & domestic purposes (in KLD)	1.0 KLD Water tankers
	2. Dust suppression & Green Belt (in KLD)	2.5 KLD & 1.0 KLD Existing bore well
19.	Power requirement:	
	a. Domestic Purpose	TNEB
	b. Quarrying machineries	2,550 Litres of HSD for Gravel, 28,170 Litres of HSD for Weathered Rock, 6,14,603 Litres of HSD for Rough stone
20.	Depth of quarrying	65m BGL
21.	Depth of water table	38m-54m
22.	Project Cost (excluding EMP cost)	Rs. 23.94 Lakhs
23.	EMP cost	Rs. 5.10 Lakhs
24.	CER cost	Rs. 1.98 Lakhs
25.	AD mines 500m cluster letter	Re.No:MI/27169/2018 dated:20.05.2019
26.	VAO certificate regarding 300m radius	Letter dated:26.07.2019

Validity:

This Environmental Clearance is granted for the production in 12,29,205 cum of Rough Stone and 15,270 cum of Gravel, 56,336 cum of weathered rock for the period of 5 Years from the date of execution of the mining lease.


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Affidavit

The PropONENT has furnished affidavit in Hundred Rupees stamp paper attested by the Notary stating that

I Thiru.S.Rajendran S/o. Sridharan No.13-85/43, Pathina Villai Chitharal post Kanniyaikunuri - 629 151, solemnly declare and sincerely affirm that:

I have applied for getting Environment Clearance to SEIAA, Tamil Nadu for quarry lease for quarrying of Rough stone, Gravel, Jelly quarry lease over an extent of 4.98.56 Ha at S.F.No. 191/11P & 194/1B(P) of Kasthurirengapuram Part-II Village, Rathapuram Taluk, Tirunelveli District, Tamil Nadu, Tamilnadu State.

1. We swear to state and confirm that within 10km radius of the quarry site, we have applied for environmental clearance, none of the following is situated
 - a. Protected areas notified under the wild life (Protection) Act, 1972
 - b. Critically polluted areas as notified by the central pollution control board constituted under water (Prevention and Control of Pollution) Act 1974.
 - c. Eco-Sensitive areas as identified by the Forest Dept/ State Govt.
 - d. Karnataka Interstate boundary is located about 6.63km on the northern side from the proposed site.
 - e. International boundaries within 10km radius from the boundary of the proposed site.

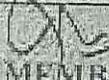
2. I will complete the following Corporate Environment Responsibility (CER) activities before commencement of the quarrying activities, in addition to CSR and EMP.

CER Activity	Project Cost (Rs) in lakhs	CER Cost 2.0% of project cost (Rs) in lakhs
Developing drinking water facilities in to Kasthurirengapuram Govt School	99.04	1.98
Total cost Allocation	99.04	1.98

3. There are quarries located within 500m radius from the periphery of our quarry.

Proposed quarries

Abandoned Quarry						
S.No	Name of the Owner	Name of the	Village and Taluk	S.F.No	Extent in	Lease Status


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		Mineral			Ha	
1	C.Sugu	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	193(P)	3,53.0Ha	Non Operative
2	K.Rajendiran	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	194/2, Rough stone	4,98.0	Non Operative
Existing Quarry						
1	S.Rajendiran	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	181/1A(P) Rough stone	2,45.48	Operative
2	C.Sugu	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	193(P)	1,26.25	Operative
Proposed Quarry						
1	S.Rajendiran	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	191/1A(P), 194/3B Rough stone	4,98.56	Proposed
2	C.Sugu	Rough Stone	Kasthuriengapuram Part-II Village, Thisayanvilai Taluk	192(P)	3,92.7	Proposed

4. There will not be any hindrance or disturbance to the people living on enroute/nearby my quarry site while transporting the mined out materials and due to quarrying activities.
5. There are no habitations/villages located within 300m radius from the periphery of my quarry.
6. I swear that afforestation will be carried out during the course of quarrying operation and maintained.
7. The required insurance will be taken in the name of the labourers working in my proposed quarry.

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8. The existing road from the main road to the quarry is in good condition and the same will be maintained and utilized for transportation of Rough Stone.
9. I will not engage any child labour in our quarry site and I aware that engaging child labour is punishable under the law.
10. All types of safety / protective equipment will be provided to all the labourers working in our quarry.
11. No permanent structures, temples etc are located within 500m radius from the periphery of my quarry.
12. The quarrying activity has not yet commenced and it will be carried out only after obtaining environmental clearance

Appraisal by SEAC:-

The proposal was placed for appraisal in this 212nd meeting of SEAC held on 04.05.2021. Based on the presentation made and the documents furnished by the Project Proponent SEAC decided to recommend the project proposal to SEIAA for grant of Environmental Clearance subject to the following conditions, in addition to standard conditions stipulated by the MoEF&CC:

1. Restricting the maximum depth of mining up to 65 m (1m of Gravel, 4m of Weathered Rock, & 60 m of rough stone) considering the environmental impacts due to the mining, safety of the working personnel and following the principle of the sustainable mining and the same was accepted by the proponent. Consequently, the maximum minable quantities of 15,270 cu.m of Gravel, 56336 cu.m of Weathered Rock, & 12,79,265 cu.m of rough stone are permitted for mining over five years.
2. The proponent shall form the proper benches as per the approved mining plan during the operation of the quarry considering the hydro-geological regime of the surrounding area as well as for safe mining.
3. The Proponent should install cautionary board at the entry and important locations of the mining site displaying caution notice to the public about the danger of the entering the mining lease.
4. The Project Proponent should not carry out mining below the ground water table without

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- the NoC/ permission from the Central Ground Water Authority.
5. Fugitive emission measurements should be carried out during the mining operation and the report on the same may be submitted to SEIAA once in six months.
 6. The Proponent shall ensure that the Noise level is monitored during mining operation at the project site and adequate noise level reduction measures undertaken.
 7. The proponent shall erect fencing all around the boundary of the proposed area with gates for entry/exit as per the conditions and shall furnish the photographs/map showing the same before obtaining the CTO from TNPCB.
 8. Greenbelt needs to be developed in the periphery of the mines area so that at the closure time the trees would have grown well.
 9. Ground water quality monitoring should be conducted once every six months and the report should be submitted to TNPCB.
 10. After mining is completed proper leveling should be done by the Project proponent & Environmental Management Plan furnished by the Proponent should be strictly followed.
 11. The Project proponent shall after ceasing mining operations Undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition that is fit for the growth of fodder, flora, fauna etc.
 12. Proper barrier to reduce noise level dust pollution and to hold down any possible fly material (debris) should be established by providing greenbelt and/or metal sheets along the boundary of the quarrying site and suitable working methodology to be adopted by considering the wind direction.
 13. The operation of the quarry should not affect the agriculture activities & water bodies near the project site and a safety distance of 50m from the water body should be left vacant without any mining activity.
 14. Transportation of the quarried materials shall not cause any hindrance to the Village people or damage to the existing Village road.
 15. The Project Proponent shall comply with the mining and other relevant rules and regulations wherever applicable.
 16. The proponent shall develop an adequate greenbelt with native species on the periphery of the mine lease area before the commencement of the mining activity in consultation with DFO of the concerned district/agriculture.

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17. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
18. Prior clearance from Forestry & Wild Life including clearance from committee of the National Board for Wildlife as applicable shall be obtained before starting the quarrying operation. If the project site attracts the NBWL clearance.
19. To ensure safety measures along the boundary of the quarry site, Security guards are to be posted during the entire period of the mining operation.
20. The mine closure plan submitted by the project proponent shall be strictly followed after the lapse of the mine.
21. As per the MoEF&CC Office Memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP mentioning all the activities as proposed in the CER and furnish the same before placing the subject to SELAA.
22. All the condition imposed by the Deputy Director, Geology & Mining, Tirunelveli District in the mining plan approval Lr. Re.No. MI/ 27169/ 2018 D: 13.05.2019 and the precise area communication Lr. Re.No. MI/ 27169/ 2018 D: 08.04.2019 should be strictly followed.

Discussion by SELAA and the Remarks:-

The proposal was placed in the 446th Authority meeting held on 18.06.2021 & 19.06.2021. After detailed discussion, the Authority unanimously accepts the recommendation of SEAC and decided to grant Environmental Clearance subject to the conditions as recommended by SEAC & normal condition in addition to the following condition.

1. As per the MoEF&CC office memorandum F.No.22-65/2017-IA.III dated: 30.09.2020 and 20.10.2020 the proponent shall furnish the detailed EMP, mentioning all the CER activities for Rs.1.98 lakh towards developing drinking water facilities in in Kasthurirengapuram Govt. School as committed. All the CER activity shall be carried out before obtaining CTO from TNPCB.
2. As committed in the public hearing compliance, the proponent shall ensure that the Job opportunity shall be mainly given to the local public for working in the mines.


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05.07.2021


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2. As committed in the public hearing compliance, the proponent shall ensure that the job opportunity shall be mainly given to the local public for working in the mines.

7-13-11


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Part-A: Conditions to be Complied before commencing mining operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language informing the public that
 - I. The project has been accorded Environmental Clearance.
 - II. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - III. Environmental Clearance may also be seen on the website of the SEIAA.
 - IV. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the SEIAA.
2. Mining activity should be reviewed by the District Collector after three years and decide for further extension.
3. NOC from the Standing committee of the NEWL shall be obtained, if protected areas are located within 10 Km from the proposed project site.
4. The project proponent shall comply the conditions laid down in the Section V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
5. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat union/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
6. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
7. The proponent shall ensure that First Aid Box is available at site.
8. The excavation activity shall not alter the natural drainage pattern of the area.
9. The excavated pit shall be restored by the project proponent for useful purposes.
10. The proponent shall quarry and remove only in the permitted areas as per the approved Mining Plan details.
11. The quarrying operation shall be restricted between 7AM and 5 PM.

05.07.2021

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12. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution on the environment.
13. A minimum distance of 50mts. from any civil structure shall be kept from the periphery of any excavation area.
14. The mined out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.
15. Wet drilling method is to be adopted to control dust emissions. Delay detonators and shock tube initiation system for blasting shall be used so as to reduce vibration and dust.
16. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.
17. Blasting shall be carried out after announcing to the public adequate through public address system to avoid any accident.
18. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and only such design and parameters should be implemented while blasting is done. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
19. The Proponent shall take appropriate measures to ensure that the GILC shall comply with the revised NAAQ norms notified by MoEF & CC, Govt on 16.11.2009.
20. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust.
21. The following measures are to be implemented to reduce Noise Pollution
 - i. Proper and regular maintenance of vehicles and other equipment.
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protection equipment and earplugs etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.

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45. The Assistant/Deputy Director, Department of Geology & mining shall ensure that the proponent has engaged the blaster with valid Blasting license/certificate obtained from the competent authority before execution of mining lease.
46. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.
47. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
48. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
49. The proponent has to display the name board in the quarry site showing the details of Proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
50. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
51. The Proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio diversity, surrounding water bodies etc.
52. The proponent shall provide Green Belt development at the rate of not less than 400 trees/Hectare. The tree saplings shall be not less than 3m height.
53. The fugitive emissions should be monitored during the mining activity and should be reported to TNPCB once in a month and the operation of the quarry should no way impact the agriculture activity & water bodies near the project site.
54. All the commitment made by the project proponent in the proposal shall be strictly followed.
55. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora, fauna etc.
56. The Project proponent has to strictly comply the outcome/direction of the Hon'ble NGT, Principle Bench, New Delhi in the O.A. No.186 of 2016 (M.A.No.550/2016), O.A. No.200/2016, O.A.No.580/2016 (M.A.No.1182/2016), O.A.No.102/2017, O.A.No.404/2016 (M.A.No. 758/2016, M.A. No. 920 /2016, M.A.No.1122/2016, M.A.No. 12/2017 &

05.07.2021


MEMBER SECRETARY
SEIAA-TN

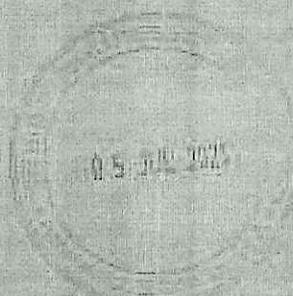
M.A.No.843/2017), O.A.No.405/2016 and O.A.No.520 of 2016 (M.A.No.981/2016, M.A.No.982/2016 & M.A.No.384/2017).

57. All required sanitary and hygienic measures should be in place before starting construction activities and they have to be maintained throughout the construction phase.
58. The company shall stress upon the preventive aspects of occupational health.
59. A separate environment and safety management cell with qualified staff shall be set up before commissioning of construction activities and shall be retained throughout the lifetime of the industry, for implementation of the stipulated environmental safeguards.
60. A scientific site/ ecological rehabilitation and restoration plan on long term basis should be drawn to carryout restoration with native species and Bio diversity.
61. The Green/Blue plan should guide the restoration of the site. The rehabilitation/restoration plan should be submitted to SEIAA-TN within one month. If applicable.
62. The existing water bodies should not be disturbed to ensure sustainable environment for aquatic life forms.
63. The proponent should completely implement all environmental pollution control measures as detailed in the EIA report and in the additional report.
64. Axenic plantation wherever needed has to be carried out along the route for dust suppression.
65. The green belt developed for the prevention of dust pollution should not form a part of the larger green belt development envisaged in the EIA report.
66. Regular monitoring and check up for pulmonary and carcinogenic diseases to be carried out regularly, not only for the workers involved in the mines but also to the people in the villages adjoining the mines. Interaction with the Primary Health Centre & district medical officer should be on regular basis to monitor the incidence of the diseases, if any and to provide suitable medical facility for the patients.
67. Monitoring of well water levels and water quality of the wells in the locations furnished in the EIA report shall be done during pre-monsoon and post monsoon period and results submitted to the Regional Office of M&EP, Chennai and SEIAA.
68. Monitoring of water quality and air quality in and around the project site in the selected monitoring points as mentioned in the EIA report shall be continued regularly involving Academic Institutions.
69. Hydro geological study including infiltration test shall be conducted by any reputed agency to estimate leachate quantity.

05 JUL 2021


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SEIAA-TN

70. Regular medical check-up for mine workers and nearby residents around the project site involving community medical centre/NIMH shall be conducted.
71. As per norms, the health study should be conducted through competent/approved health organization and report submitted for one year.
72. The effective safe guard measures shall be provided to control particulate dust level in critical areas, transfer points and haul road within the mine area.
73. NOC from the State GWA for drawing ground water shall be obtained, if ground water table is intersected.
74. Green belt shall be provided as per norms of MAF & CC, GOI, in consultation with local DFO.
75. All the recommendations made in the EIA report of the project shall be effectively implemented.
76. A booklet containing the Dos and Don'ts shall be prepared in vernacular languages for the use of the mine engineers, managers and the workers to ensure that all necessary environmental, safety and health measures are undertaken.
77. All the environmental protection measures and safeguards as recommended in the EIA report shall be complied with.
78. Hydro geological study of the area shall be reviewed annually and report submitted to the Authority. No water bodies including natural drainage system in the area shall be disturbed due to activities associated with the operation of the Mining activity.
79. A separate Environmental Management Cell equipped with full fledged laboratory facilities to carry out the various Environmental Management and Monitoring functions shall be set up under the control of a Senior Executive.
80. The project proponent shall upload the status of compliance of the stipulated environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Chennai, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely: RSPM, SO₂, NO_x or critical sector parameters indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.




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Part B: General Conditions

1. EC is given only on the factual records, documents and the commitment furnished in non judicial stamp paper by the proponent.
2. The Proponent shall obtain the Consent from the TNPC Board before commencing the activity.
3. No change in mining technology and scope of working should be made without prior approval of the SEIAA, Tamil Nadu.
4. No change in the calendar plan including excavation, quantum of mineral (mineral mineral) should be made.
5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of earth.
7. A berm shall be left from the boundary of adjoining field having a width equal to at least half the depth of proposed excavation.
8. Loading and unloading areas including all the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.
9. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the mineral shall not be overloaded.
10. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
11. All Personnel shall be provided with protective respiratory devices including safety shoes, masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
12. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be


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SEIAA-TN

- drawn and followed accordingly. The workers shall be provided with personal protective measures such as masks, gloves, boots etc.
13. Workers/Labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
 14. The project proponent shall ensure that child labour is not employed in the project as per the sworn affidavit furnished.
 15. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Chennai.
 16. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 17. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
 18. The SEIAA, Tamil Nadu may alter/modify the above conditions or stipulate any further conditions in the interest of environment protection.
 19. The SEIAA, Tamil Nadu may cancel the Environmental Clearance granted to this project under the provisions of EIA Notification, 2006, at any stage of the validity of this Environmental Clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the Environmental Clearance.
 20. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
 21. The above conditions will be enforced inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules.


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2006, Wildlife Protection Act, 1972, Forest Conservation Act, 1980, Biodiversity Conservation Act, 2016, the Biological Diversity Act, 2002 and Biological diversity Rules, 2004 and Rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.

22. Any other conditions stipulated by other Statutory/Government authorities shall be complied.

23. Any appeal against this Environmental Clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

24. The Environmental Clearance is issued based on the documents furnished by the project proponent. In case any documents found to be incorrect/not in order at a later date the Environmental Clearance issued to the project will be deemed to be revoked/cancelled.

SEIAA


MEMBER SECRETARY
SEIAA-TN

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Principal Secretary to Government, Environment and Forests Department, Tamil Nadu.
3. The Principal Secretary to Government, Industries Department, Tamil Nadu.
4. The Additional Principal Chief Conservator of Forests, Regional Office (SA), 34, HEPD Building, 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai - 34.
5. The Chairman, Central Pollution Control Board, Parvesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
6. The Chairman, TNPC Board, 76, Mount Salim Gaiindy, Chennai - 32.
7. The District Collector, Tirunelveli District.
8. The Commissioner of Geology and Mines, Guindy, Chennai - 32.
9. EI Division, Ministry of Environment & Forests, Parvashan Bhawan, New Delhi.
10. Spare.

65

Category of the Industry :

RED

CONSENT ORDER NO. 2105139992641 DATED: 04/10/2021.

PROCEEDINGS NO.F.3268TNV/RS/DEE/TNPCB/TNV/W/2021 DATED: 04/10/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. S. RAJENDRAN (ROUGH STONE, GRAVEL, JELLY QUARRY) , S.F.No. 191/1 (P) & 194/1B (P), KASTHURI RENGAPURAM PART2 village Tisayanvilai Taluk and Tirunelveli District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1.Unit's application No.39992641 Dated:15.07.2021.
2.IR.No:F.3268TNV/RS/AE/TNV/2021 Dated:01.10.2021.
3.Minutes of the 254th DLCCC meeting held on 04.10.2021(Vide Item No.DLCCC 254-001).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . S. RAJENDRAN (ROUGH STONE, GRAVEL, JELLY QUARRY)
S.F No.191/1 (P) & 194/1B (P),
KASTHURI RENGAPURAM PART2 Village,
Tisayanvilai Taluk,
Tirunelveli District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

AROKIASAMY ROMALT Digitally signed by AROKIASAMY
TERRIC PINTO FDO ROMALT TERRIC PINTO FDO
Date: 2021.10.05 17:37:23 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

To
The Proprietor,
M/s.S. RAJENDRAN (ROUGH STONE, GRAVEL, JELLY QUARRY),
Door No. 13/85/43, Parhitta Village,
Chitharal Post,
Kanyakumarai – 629 151.

Pin: 629151

Copy to:

1. The Commissioner, RADHAPURAM-Panchayat Union, Tisayanvilai Taluk, Tirunelveli District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
 4. File
-

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone - lying in Latitude 08°16'19"N to 08°16'25"N and Longitude 77°46'47"E to 77°46'58"E at S.F.No. 191/1 (P) & 194/1B (P), Kasthuriengapuram Part-II Village, Tisayanvilai Taluk, Tirunelveli District, Tamil Nadu in an extent of 4.98.56 Ha for 5 years.	1229205	CUM
2.	Quarrying of Gravel 15270 cum - lying in Latitude 08°16'19"N to 08°16'25"N and Longitude 77°46'47"E to 77°46'58"E at S.F.No. 191/1 (P) & 194/1B (P), Kasthuriengapuram Part-II Village, Tisayanvilai Taluk, Tirunelveli District, Tamil Nadu in an extent of 4.98.56 Ha for 5 years.	15270	CUM
3.	Quarrying of Weathered rock - lying in Latitude 08°16'19"N to 08°16'25"N and Longitude 77°46'47"E to 77°46'58"E at S.F.No. 191/1 (P) & 194/1B (P), Kasthuriengapuram Part-II Village, Tisayanvilai Taluk, Tirunelveli District, Tamil Nadu in an extent of 4.98.56 Ha for 5 years.	56336	CUM

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.7	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos			
			Sewage		Trade Effluent	
			1			
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium(as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates(as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b). Beta emitters	micro curie/ml	-			
36.	Fecal Coliform	MPN/100ml	-			

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:

1. The unit shall treat and dispose the sewage through Septic tank and Soak Pit arrangement.
2. The unit shall not generate trade effluent at any stage of its process.
3. The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr.No. SEIAA-TN/F.No.6976/1(a)/EC.No.4675/2021 dated 05/07/2021.
4. The unit shall stop the quarrying operation at mentioned location as per EC when the unit has removed a quantity of 1229205m³ of Rough Stone , 15270 m³ of Gravel and 56336m³ of weathered rock at any point of time for a period of 5 years
5. The internal roads to be graded and regular wetting of road for the control of spreading of dust due to vehicle movement.
6. The unit shall operate a separate account for the allocation of fund (2.5% of the annual turnover) towards CSR activity and the records maintained so as to comply with the EC condition.
7. The unit shall develop green belt to an extent of 25% of the total extent of land at the rate of 400 trees / hectare.
8. The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone and Gravel mentioned in the Environmental Clearance exhausted, whichever is earlier.
9. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
10. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
11. The unit shall collect and store the rejects of the mining activities within the unit's area.
12. The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units as per law".
13. The unit shall obtain mining lease and necessary other permission/clearance from the respective competent authorities or other statutes also as applicable for operation of the quarry before commencement of its operation.
14. Operation of the unit shall not invite any public complaints.
15. The unit shall furnish the compliance of conditions imposed in the Environmental Clearance vide Lr.No. SEIAATN/F.No.6976/1(a)/EC.No.4675/2021 dated 05/07/2021 once in 6 month to this office.
16. The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.

AROKIASAMY ROMALT | Digitally signed by AROKIASAMY
TERRIC PINTO FDO | ROMALT TERRIC PINTO FDO
Date: 2021.10.05 17:37:38 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI**

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

AROKIASAMY ROMALT
TERRIC PINTO FDO
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ROMALT TERRIC PINTO FDO
Date: 2021.10.05 17:37:49 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI**

73
Category of the Industry :

RED

CONSENT ORDER NO. 2105239992641 DATED: 04/10/2021.

PROCEEDINGS NO.F.3268TNV/RS/DEE/TNPCB/TNV/A/2021 DATED: 04/10/2021

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. S. RAJENDRAN (ROUGH STONE, GRAVEL, JELLY QUARRY) , S.F.No. 191/1 (P) & 194/1B (P), KASTHURI RENGAPURAM PART2 village Tisayanvilai Taluk and Tirunelveli District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

Ref: 1.Unit's application No.39992641 Dated:15.07.2021.
2.IR.No:F.3268TNV/RS/AE/TNV/2021 Dated:01.10.2021.
3.Minutes of the 254th DLCCC meeting held on 04.10.2021(Vide Item No.DLCCC 254-001).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s . S. RAJENDRAN (ROUGH STONE, GRAVEL, JELLY QUARRY)
S.F No.191/1 (P) & 194/1B (P),
KASTHURI RENGAPURAM PART2 Village,
Tisayanvilai Taluk,
Tirunelveli District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2026

AROKIASAMY ROMALT Digitally signed by AROKIASAMY
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Date: 2021.10.05 17:38:06 +05'30'
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

To
The Proprietor,
M/s.S. RAJENDRAN (ROUGH STONE, GRAVEL, JELLY QUARRY),
Door No. 13/85/43, Parhitta Village,
Chitharal Post,
Kanyakumarai – 629 151.
Pin: 629151

Copy to:

1. The Commissioner, RADHAPURAM-Panchayat Union, Tisayanvilai Taluk, Tirunelveli District .
 2. Copy submitted to the Member Secretary, Tamil Nadu Pollution Control Board, Chennai for favour of kind information.
 3. Copy submitted to the JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI for favour of kind information.
 4. File
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SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Quarrying of Rough Stone - lying in Latitude 08°16'19"N to 08°16'25"N and Longitude 77°46'47"E to 77°46'58"E at S.F.No. 191/1 (P) & 194/1B (P), Kasthuriengapuram Part-II Village, Tisayanvilai Taluk, Tirunelveli District, Tamil Nadu in an extent of 4.98.56 Ha for 5 years.	1229205	CUM
2.	Quarrying of Gravel 15270 cum - lying in Latitude 08°16'19"N to 08°16'25"N and Longitude 77°46'47"E to 77°46'58"E at S.F.No. 191/1 (P) & 194/1B (P), Kasthuriengapuram Part-II Village, Tisayanvilai Taluk, Tirunelveli District, Tamil Nadu in an extent of 4.98.56 Ha for 5 years.	15270	CUM
3.	Quarrying of Weathered rock - lying in Latitude 08°16'19"N to 08°16'25"N and Longitude 77°46'47"E to 77°46'58"E at S.F.No. 191/1 (P) & 194/1B (P), Kasthuriengapuram Part-II Village, Tisayanvilai Taluk, Tirunelveli District, Tamil Nadu in an extent of 4.98.56 Ha for 5 years.	56336	CUM

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Drilling and Blasting	Fugitive	Water sprinkler system	
2.	Vehicle Movement	Fugitive	Water sprinkler system	
3.	Loading, Unloading and Hauling	Fugitive	Water sprinkler system	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Special Additional Conditions:

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

Additional Conditions:

- 1.The unit shall operate and maintain water sprinkling for the suppression of dust while movement of Vehicle and during loading and unloading of materials etc., efficiently and continuously so as to satisfy the NAAQ/Emission standards as prescribed by the Board.
- 2.The unit shall comply with Ambient Noise Level Standards prescribed by the Board.
- 3.The unit shall comply with the conditions imposed in the Environmental Clearance vide Lr.No. SEIAA-TN/F.No.6976/1(a)/EC.No.4675/2021 dated 05/07/2021.
- 4.The unit shall stop the quarrying operation at mentioned location as per EC when the unit has removed a quantity of 1229205m³ of Rough Stone , 15270 m³ of Gravel and 56336m³ of weathered rock at any point of time for a period of 5 years
- 5.The internal roads to be graded and regular wetting of road for the control of spreading of dust due to vehicle movement.
- 6.The unit shall operate a separate account for the allocation of fund (2.5% of the annual turnover) towards CSR activity and the records maintained so as to comply with the EC condition.
- 7.The unit shall develop green belt to an extent of 25% of the total extent of land at the rate of 400 trees / hectare.
- 8.The consent becomes invalid once the Environmental Clearance expired or the quantity of Rough Stone and gravel mentioned in the Environmental Clearance exhausted, whichever is earlier.
- 9.The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
- 10.The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
- 11.The unit shall collect and store the rejects of the mining activities within the unit's area.
- 12.The unit shall ensure that, "In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the units.
- 13.Operation of the unit shall not invite any public complaints.
- 14.The unit shall furnish the compliance of conditions imposed in the Environmental Clearance vide Lr.No. SEIAATN/F.No.6976/1(a)/EC.No.4675/2021 dated 05/07/2021 once in 6 month to this office.
- 15.The unit shall not use the "use and throw plastic" as specified in the G.O.Ms.No.84, E & F Department dated 25.06.2018.

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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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Date: 2021.10.05 17:38:29 +05'30'
**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI**

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**PROCEEDINGS OF THE ASSISTANT DIRECTOR OF GEOLOGY AND MINING,
TIRUNELVELI**

Present: Thiru. T. Vinoth, M.Sc.,

Re.No. M1/27169/2018

Dated. 13.09.2021

Sub:- Mines and Quarries - Minor Mineral - Roughstone, Jelly and Gravel - Tirunelveli District - Radhapuram Taluk (Currently Tisaiyanvilai Taluk) - SF. Nos. 191/1(p) and 194/1(p) of Kasthuriengapuram Part - II Village - over an extent of 4.98.56 hectares of patta lands - Quarry lease application preferred by Thiru. S. Rajendran - Quarrying and transportation of Roughstone, Jelly and Gravel - Environmental Clearance obtained - Quarry lease granted - Orders issued.

- Ref:**
1. Quarry lease application preferred by Thiru. S. Rajendran, dated. 10.07.2018.
 2. The Sub-Collector, Cheranmahadevi Letter No. A4/7353/2018, dated. 29.09.2018.
 3. Inspection report of the Deputy Director of Geology and Mining, Tirunelveli dated: 06.10.2018.
 4. Tirunelveli, District Collector remarks dated. 15.03.2019.
 5. Tahsildar, Tisaiyanvilai letter No. A1/298/2019, dated. 25.03.2019.
 6. Precise Area Notice in Rc.No.M1/27169/2018, dated. 08.04.2019.
 7. Mining Plan Approved letter in Rc.No.M1/27169/2018, dated. 13.05.2019.

8. State Level Environment Impact Assessment Authority Clearance Lr. No. SEIAA-TN/F.No.6976/1(a)/EC.No.4675/2021, dated.05.07.2021.
9. Letter dated. 07.04.2021 received from the applicant.
10. G.O (Ms) No. 169, Industries (MMC-1) Department dated. 04.08.2020.

Order-

Thiru.S.Rajendran, S/o.Sreedharan, 13-85/43, Pathittavilai, Chitharal, Chitharal Post, Kanniyakumari District applied on 10.07.2018 for grant of quarry lease for quarrying Roughstone, Jelly and Gravel over an extent of 4.98.56 hectares of patta land in SF. Nos. 191/1(p) (4.46.51 hectares) and 194/1 (p)(0.52.05 hectares) of Kasthurirengapuram Part - II Village, Radhapuram Taluk, Tirunelveli District for a period of 5 years under Rule 19 (1) of Tamil Nadu Minor Mineral Concession Rules, 1959 vide reference 1st cited.

2. The applicant enclosed the following documents along with the quarry lease application.

- i. A sum of Rs. 1500/- remitted in SBI, Palayamkottai branch vide Challan No. 7, dated. 10.07.2018 towards application fee and produced the original challan.
- ii. Affidavit for the areas held under quarry lease, applied for but not granted and being applied for simultaneously.
- iii. Affidavit filed towards income tax stating that he has not come under the purview of the Income Tax Act, 1961 and as such my income does not attract my income tax.

- iv. Affidavit towards no mining dues to be paid to the Government.
- v. Copy of sale deed documents pertaining to the patta land applied for quarry lease.
- vi. Extracts of IO-1 Chitta, "A" Register, Adangal, FMB Sketch of the patta lands applied for quarry lease.

3. The Sub-Collector, Cheranmahadevi inspected the area on 29.09.2018 and reported in the reference 2nd cited stating that the applied area in SF.No.191/1(5.60.50 hectares) is classified as patta and stands registered in the name of the applicant Thiru.S.Rajendran vide patta No.1062 of Kasthurengapuram Village accounts. The applied area in SF.No.194/1 (5.20.50 hectares) is classified as patta and stands jointly registered in the name of Tmt.Janumathi and Thiru.Sivaprasath vide patta No. 790. Thiru.Sivaprasath purchased the dry land over an extent of 4.39.50 hectares out of total extent of 5.20.50 hectares in SF. No. 194/1 from Tmt.Janumathi, W/o.Sundarganesh vide sale deed document No. 2115/2018 of Radhapuram, Sub-Register Office. The applicant has obtained consent from the pattadar Thiru.Sivaprasath for the proposed land for the purpose of quarrying for the period upto which the lease will be granted by the Government and produced the leased agreement for the leasing the land in SF. No. 194/1 registered through 3613/2018, dated.24.10.2018 of Sub Registrar Office, Radhapuram. Therefore, the applicant has got surface rights over the applied area. The four boundaries of the applied area as follows;

SF. No	North	South	West	East
191/1	SF. No. 190 - Subramanian Land	SF. No. 191/3 - Rajendran Land	SF. No. 194 - Sivaprasath Land	SF. Nos. 181/1A & 3A - Rajendran Land
194/1	SF. Nos. 195/2B & 3 - Ashok Kumar & Thiraviam land	SF. No. 194/3 - Subbiah Konar land	SF. No. 191 - Rajendran land	SF. No. 219 - Yusab Sahib land

There are no residential houses within a radial distance of 300 meters from the applied area. There are no railway line and highway road within a radial distance of 50 meters from the applied area. No high tension / low tension power lines are passing through the applied area in SF.No.191/1 and High tension power line is passing through the applied area in SF.No.194/1 at a distance of 100 meters. There are no temples, mosque, cemeteries, worship monuments and ancient monuments situated in the proposed area. No water bodies within a radial distance of 50 meters from the proposed area. The patta land has not been entered in the Prohibitory Order Book. There is no allocation for the government special purpose in the applied area. No quarrying was carried out earlier in the lease applied area in SF.No.194/1 and quarry lease was carried out earlier over an extent of 4.98.0 hectares in the lease applied area in SF. No. 191/1 vide proceedings of the District Collector, Tirunelveli in Rc. No. M1/34495/2012, dated. 06.06.2013 for a period of 5 years valid from 06.06.2013 to 05.06.2018. There is no Reserved Forest and Deer

Sanctuary within a radial distance of 200 meters of the applied area. There are no mining dues and collectable arrears in RR Act recoverable from the applicant. "A1" notice was published and no objections were received from the local public for grant of quarry lease in favour of the applicant in the said patta lands. Approach road is available to the quarried materials from the patta land in SF.Nos.175, 179 and 180, with the above observation the Sub-Collector, Cheranmahadevi has recommended for grant of quarry lease in favour of the applicant for quarrying rough stone, Jelly, Gravel over an extent of 4.98.56 hectares of patta land in SF. Nos. 191/1 (p)(4.46.51 hectares) and 194/1(p) (0.52.05) of Kasthuriengapuram Part - II Village, Radhapuram Taluk.

4. The Deputy Director of Geology and Mining, Tirunelveli has inspected the area on 06.10.2018 and reported in the reference 3rd cited stating that the applied area in SF.No.191/1(5.60.50) is classified as patta and stands registered in the name of the applicant Thiru.S.Rajendran vide patta No. 1062 of Kasthuriengapuram Village accounts. The applied area in SF.No.194/1 (5.20.50 hectares) is classified as patta and stands jointly registered in the name of Tmt.Janumathi and Thiru.Sivaprasath vide patta No. 790. Thiru.Sivaprasath purchased the dry land over an extent of 4.39.50 hectares out of total extent of 5.20.50 hectares in SF. No. 194/1 from Tmt.Janumathi, W/o.Sundarganesh vide sale deed document No. 2115/2018 of Sub-Register Office, Rathapuram. The applicant has obtained consent from the pattadar for using the applied area.

Therefore, the applicant has got surface rights over the applied area. The applied area is a plain terrain and barren land. The rock type is of charnockite with joints, fractures and cracks which is suitable for production of roughstone and jelly useful for filling, road work, construction and allied activities. There are no habitations within a radial distance of 300 meters from the boundaries of the applied area and thereby the quarry lease application satisfies Rule 36(1-A)(a) of Tamil Nadu Minor Mineral Concession Rules, 1959. There are no other permanent structures such as railway line, highway road, buildings, places of worship, ancient / historical monuments, graveyard, etc., within a radial distance of 50 meters from the boundaries of the applied area. No water body, highways are passing within a radial distance of 50 meters from the boundaries of the applied area. High tension power line passing through the applied area in SF. No. 194/1. The applied area does not fall under the purview of HACA and hence, clearance from HACA committee does not arise. Approach road is available to transport the quarried materials from the patta land in SF. Nos. 175, 179 & 180, With the above observation the Deputy Director of Geology and Mining, Tirunelveli has recommended for grant of quarry lease in favour of the applicant Thiru.S.Rajendran for quarrying Roughstone, jelly and gravel over an extent of 4.98.56 hectares of patta land in SF.Nos. 191/1(P) (4.46.51) and 194/1(P) (0.52.05) of Kasthuriengapuram Part - II Village, Radhapuram Taluk, Tirunelveli District for a period of 5 years under

Rule 19 (1) of the Tamil Nadu Minor Mineral Concession Rules, 1959 subject to the following conditions:-

- i. A safety distance of 7.5 meters should be provided to the adjoining patta lands.
- ii. A safety distance of 50 meters should be provided to the high tension power line passing through the applied area in SF. No. 194/1.
- iii. No hindrance shall be caused to the adjoining pattadars' lands while carrying out quarrying operations.
- iv. No dimensional blocks with a size of 30c.m x 30c.m x 30cm suitable for polishing shall be produced.
- v. Environmental Clearance should be obtained from the District Level Environment Impact Assessment Authority.

5. The District Collector, Tirunelveli has directed to check the distance between the KKNPP and the applied area. The Tahsildar, Radhapuram who was asked to furnish the above details. In the reference 5th cited has stated that, the proposed site in SF. Nos.191/1 & 194/1 of Irukkandurai Part - I village is located at 08°16'21" N, 77°46'48" E and 8°10'21.1" N, 77°42'45" E and further stated that the proposed site is situated at a distance of 13.50 kms distance from the Kudankulam Nuclear Power Plant as per the Google satellite map.

6. Based on the recommendations of the Sub-Collector, Cheranmahadevi and the Deputy Director of Geology and Mining, Tirunelveli precise area was communicated to quarry Roughstone, Jelly and Gravel for a period of 5 years over an extent of 4.98.56

hectares of patta land in SF. Nos. 191/1(P) (4.46.51) and 194/1(P) (0.52.05) of Kasthuriengapuram Part - II Village, Radhapuram Taluk, Tirunelveli District under Rule 41 (4) Tamil Nadu Minor Mineral Concession Rules, 1959 with a direction to the applicant to produce mining plan for approval of the Deputy Director of Geology and Mining subject to the above conditions.

7. In response to the precise area communicated, the applicant in his letter dated. 08.04.2019 has produced 3 copies of the draft mining plan duly prepared by a Recognized Qualified Person for approval of the Deputy Director of Geology and Mining, Tirunelveli. The Mining plan produced by the applicant has been accorded approval by the Assistant Director of Geology and Mining Tirunelveli vide letter No.M1/27169/2018, dated.13.05.2019 and directed to produce the Environmental Clearance as per Rule 42 of Tamil Nadu Minor Mineral Concession Rules, 1959.

8. Based on a complaint petition received from Kumari District Environmental protection Association Nagercoil stating that there was excess mining in SF. Nos.191/1 and 194/1 of Kasthuriengapuram Part - II Village, Radhapuram Taluk. The quarried site in SF. No. 191/1 was inspected by Assistant Director of Geology and Mining, Tirunelveli on 30.11.2019 and measured the existing pits in the subject area. The quarried portions in the applied area were measured and the total quantum of materials quarried from the lease granted area in SF. Nos. 191/1 over an extent of 4.98.0 hectares has been

estimated as 3,74,400 cbm. The total quantum of materials for which transport permit obtained from the office of the Deputy Director/Assistant Director of Geology and Mining after collecting due seigniorage fee for the above lease periods 3,79,800 cbm. Hence there is no sign of excess mining in SF. No.191/1.

9. The applied area for grant of quarry lease lies within 500 meters from 2 existing quarries owned by Thiru.S.Rajendran and Thiru.C.Sugu measuring an extent of 2.45.48 hectares and 1.26.25 hectares respectively and 1 proposed quarry owned by Thiru.Sugu measuring an extent of 3.92.70 hectares. Hence the extent of proposed quarries along with the existing quarries lie within 500 meters exceed 5.00.0 hectares in total. The public hearing was conducted on 15.12.2020 by Tamil Nadu Pollution Control Board, Tirunelveli for obtaining Environmental Clearance.

10. The applicant in his letter dated. 12.07.2021 has produced Environmental Clearance issued by the State Level Environmental Impact Assessment Authority in letter No. SEIAA-TN/F.No.6976/1(a)/EC.No.4675/2021, dated. 05.07.2021. The State Level Environmental Impact Assessment Authority has accorded Environmental Clearance to the applicant in the subject area for a quantity of 12,29,205 cbm of roughstone, 56,336 cbm of weathered rock and 15,270 cbm of Gravel restricting to maximum depth of mining is 65 meters (BGL) for a period of 5 years from the date of execution of mining lease period. The details of the Environmental

Clearance issued by the State Level Environmental Impact Assessment Authority has been published in the local dailies news paper the New Indian Express on 12.07.2021 and the Dinamani on 12.07.2021 and the applicant has produced the paper cuttings in proof of the publication made in the dailies vide his letter dated 12.07.2021.

11. Based on the recommendation of the Sub - Collector, Cheranmahadevi, the Deputy Director of Geology and Mining, Tirunelveli and the Environmental Clearance issued by the State Level Environmental Impact Assessment Authority, the quarry lease application preferred for quarrying Roughstone, Jelly and Gravel is here by grant in favour of Thiru.S.Rajendran, S/o.Sreedharan for quarrying and transportation of Roughstone, Jelly and Gravel over an extent of 4.98.56 hectares of patta lands in SF.Nos.191/1(P) (4.46.51) & 194/1B(P) (0.52.05) of Kasthuriengapuram Part - II Village, Tisaiyanvilai Taluk, Tirunelveli District for a period of five years from the date of execution of lease deed under amended Rule 19 (1) & 20 of Tamil Nadu Minor Mineral Concession Rule, 1959 subject to the following conditions in addition to the usual terms and conditions stipulated in the Annexure to this order:-

- i. A safety distance of 7.5 meters should be provided to the adjoining patta lands.
- ii. A safety distance of 50 meters should be provided to the high tension power line passing through the

- iii. No hindrance shall be caused to the adjoining pattadars' lands while carrying out quarrying operations.
- iv. No blocks with a size of 30cm x 30cm x 30cm suitable for polishing shall be produced.
- v. All the conditions stipulated by the State Level Environment Impact Assessment Authority Lr.No. SEIAA-TN/F.No.6976/1(a)/EC.No.4675/2021, dated. 05.07.2021 should be strictly adhered.
- vi. The grantee shall fence the lease granted area and the pillar post shall be firmly grounded with concrete foundation of height not less than 3 meters and the distance between two pillars shall not be less than 3 meters.
- vii. Quarrying shall be carried out as per the Approved Mining Plan.
- viii. The grantee is entitled for production of 12,29,205 cbm of roughstone, 56,336 cbm of weathered rock and 15,270 cbm of Gravel restricting to measuring depth of mining is 65 meters as per the Approved Mining Plan.

(Signature)
Assistant Director,
Geology and Mining,
Tirunelveli

To:

9/13/21
Thiru.S.Rajendran, S/o.Sreedharan,
No.13-85/43, Pathitta Villai,
Chitharal Post, Kanniyakumari District - 629 151.

Copy to:

1. The Sub - Collector, Cheranmahadevi
2. The Tahsildar, Tisaiyanvilai,
3. The VAO, Kasthuriengapuram Part - II Villages.

ANNEXURE

Proceedings of the Assistant Director of Geology and Mining,
Tirunelveli in Rc.No.M1/27169/2018, dated. 13.09.2021

1. The grantee shall execute an agreement in the form set out in Appendix IV to Tamil Nadu Minor Mineral Concession Rules, 1959.
2. The agreement executed in the form set out in Appendix IV is compulsorily register able under section 17 (1) of the Indian Registration Act, 1908 at the cost of the lessee as per Rule 34 of Tamil Nadu Minor Mineral Concession Rule, 1959.
3. The date of commencement of the period of lease shall be the date on which the agreement is executed.
4. The proponent shall obtain the consent from the Tamil Nadu Pollution Control Board before commencing the mining operation.
5. The boundary pillars of the lease granted area should be maintained during the currency of entire lease period.
6. The lessee should maintain at her cost proper Name board indicating the details of the order of grant, SF. Nos., Extent, classification of land and the period of lease to the satisfaction of the District Collector, Director of Geology and Mining and maintain it all time at the quarry site.
7. No quarrying activities connected thereto shall be done before the execution of the agreement and registration is at the cost of the lessee.
8. No quarrying shall be done within a distance of 7.5 meters of the boundaries of the permitted area.
9. No hindrance shall be caused to the adjoining pattadars or public.
10. The lessee should make her own arrangements to form the approach road from the public road to the place of her quarry.

11. The lessee shall strictly adhere to the statutory and safety requirements.
12. The lessee should restrict her mining operations strictly within the permitted area as defined in the sketch.
13. The lessee shall apply to the Assistant Director of Geology and Mining for issuance of transport permits after remitting due Seigniorage fee as fixed by the Government in Appendix II of Tamil Nadu Minor Mineral Concession Rule 1959 for the quantum of minerals transported from the lease granted area. All the columns in the dispatch slips should be duly filled in both by the lessee or his agent and by the driver of the vehicle.
14. All the vehicles used for transporting any mineral from the lease granted area shall be in possession of the individual dispatch slips for the quantum of mineral available in the vehicles.
15. The lessee should keep correct accounts showing the quantum of minerals removed from the lease granted area.
16. The lessee shall produce the accounts relating to the details of quantum of minerals quarried from the permitted area on or before 5 of every month for the previous month before the Deputy Director of Geology and Mining, Tirunelveli
17. The lessee shall carry out the quarrying operations in a skilful, scientific and systematic manner keeping in view the proper safety of the labour, conservation of minerals and preservation of environment and ecology.
18. The lessee shall allow any officer authorized by the District Collector or any officer authorized by him in this behalf or any other officer authorized by the State Government in this behalf to inspect the area and verify records and accounts and furnish such information under the terms as may be required by them.
19. Explosives should be handled by a qualified Blaster or Mine mate for blasting and quarrying activities.
20. No blocks with a size of 30cm x 30cm x 30cm suitable for polishing shall be produced.

21. The lessee shall, without any delay, send to the District Collector, a report of any accident which may occur at or in the said premises and also the discovery therein of any minerals other than the minerals permitted as required under Rule 26 of Tamil Nadu Minor Mineral Concession Rules, 1959.
22. No claim for any compensation shall be made by the lessee for any cause.
23. The lessee shall not assign, sub-let, mortgage, or in any other manner, transfer the quarrying lease, or any right, title or interest therein without the previous consent in writing of the State Government, as per Rule 36-F of Tamil Nadu Minor Mineral Concession Rules, 1959.
24. The terms and conditions are also subject to such further modifications, deletions and additions, alternations as may be ordered by the Government to be included in the agreement to be executed for this purpose.

P. S. Srinivasan
Assistant Director,
Geology and Mining,
Tirunelveli.

To:

Thiru.S.Rajendran, S/o.Sreedharan,
No.13-85/43, Pathitta Villai,
Chitharal Post, Kanniyakumari District - 629 151.

13/9/21

Thiru.Sandeep Nanduri, I.A.S.,
District Collector / Chairman

District Environment Impact
Assessment Authority,
Collectorate,
Tirunelveli

ENVIRONMENTAL CLEARANCE

Lr.No. DEIAA-TNV/TN/2836/2018, dated. 22.02.2018

Sub:- DEIAA – Minor Minerals – Roughstone, Jelly and Gravel – Tirunelveli District – Radhapuram Taluk – Kasthuriengapuram Part - II Village – S.F.No. 181/1A (P) – over an extent of 2.45.48 hectares of patta land – Application preferred by Thiru.S.Rajendran – Environmental Clearance requested – Recommendations made by the DEAC – Environmental Clearance issued – reg.

- Ref:
- 1) Application preferred by Thiru.S.Rajendran, dated 19.01.2018.
 - 2) Joint inspection report of the Sub-Committee, DEAC dated. 01.02.2018.
 - 3) Recommendations of the District Expert Appraisal Committee dated. 05.02.2018.

Thiru.S.Rajendran applied on 19.01.2018 for grant of Environmental Clearance in respect of the quarry lease application preferred by him for quarrying Roughstone, Jelly and Gravel over an extent of 2.45.48 hectares of patta land in S.F.No. 181/1A (P) of Kasthuriengapuram Part - II Village, Radhapuram Taluk, Tirunelveli District.

2) The proposal is for obtaining Environmental Clearance for quarrying Roughstone, Jelly and Gravel in respect of the precise area communicated, based on the particulars furnished in the application preferred by Thiru.S.Rajendran and the details are as follows:-

1.	Name of Project Proponent and address	:	Thiru.S.Rajendran S/o. Thiru.Sridharan No.13-43A, Preetha B Vilavancode, Chitharal Post Kanniyakumari District
2.	Location of the Proposed Activity	:	
	Survey Number	:	181/1A (P)
	Extent	:	2.45.48 hectares
	Latitude and Longitude	:	08° 16' 18"N to 08° 16' 24"N. 77° 46' 59"E to 77° 47' 04"E
	Village	:	Kasthuriengapuram Part-II
	Taluk	:	Radhapuram
	District	:	Tirunelveli
3.	Proposed Activity		
	i. Minor Mineral	:	Roughstone, Jelly and Gravel
	ii. Area applied for quarry lease	:	2.45.48 hectares
	iii. Quantity removed	:	Roughstone and Jelly - 4,40,069 Gravel - 39,038 cbm
	iv. Depth of quarrying	:	43 meters from ground level
	v. Type of quarrying	:	Opencast - Semi-Mechanized
	vi. Category (B1/B2)	:	"B2" category
	vii. Details of precise area communicated	:	Notice issued by the Dis Collector, Tirunelveli in Rc M1/12755/2016, dated.29.12.20
	viii. Details of Mining Plan approved	:	Deputy Director of Geology Mining, Tirunelveli letter M1/12755/2016, dated. 19.01.20
	ix. Lease period	:	5 years
4.	Whether project area attracts any general conditions specified in the EIA Notification, 2006 as amended		Not attracted

5.	Man power requirement per day	18 Employees
6.	Utilities	
	i. Source of Water	: The proponent has contended that water will be brought from approved water vendors and existing bore hole on nearby quarry area.
	ii. Quantity of Water requirement in KLD:	The project requires 1 KLD of water
	a) Drinking water and Domestic purpose	: 0.3 KLD
	b) Green Belt & Dust suppression	: 0.7 KLD
	iii. Power requirement	Diesel will be utilized for operating Compressors and other Machineries
	a. Domestic purpose	:
	b. Industrial purpose	: Electricity will be used only for Office building.
7.	Cost	
	i. Project Cost	: Rs. 78,26,920
	ii. EMP Cost	: Rs. 4,45,000
8.	Whether the applied area falls under Hill Village as notified by the Government in G.O.Ms.No. 49, Housing and Urban Development Department dated. 24.03.2003.	: No.
8.	Public Consultation	: Not required as per office Memorandum dated. 24.12.2013 of Ministry of Environment and Forests, Government of India.
9.	Date of Appraisal by District Expert Appraisal committee (DEAC)	: 05.02.2018
	Agenda Item No	: 08/2018

10.	<p>Decision of DEIAA:-</p> <p>The proposal was placed before the DEIAA in its 4th Meeting on 14.02.2018 at Collectorate, Tirunelveli as Agenda Item No. 07 and after careful consideration, the District Environment Impact Assessment Authority decided to grant Environmental Clearance in respect of the application preferred by the proponent for quarrying Roughstone, Jelly and Gravel to an extent of 2.45.48 hectares of patta land in S.F.No. 181/1A, Kasthuriengapuram Part - II Village, Radhapuram Taluk, Tirunelveli subject to the terms and conditions stipulated under the provisions of Environment Impact Assessment Notification, 2006 as amended.</p>
11.	<p>Validity:</p> <p>This Environmental Clearance is granted for quarrying and production of 4,40,069 cbm of Roughstone and Jelly for a period of 5 years and production of 39,038 cbm of Gravel during the first 2 years of lease and this Environmental Clearance is valid for a period of 5 years from execution of lease deed and will co-terminus with the lease period.</p>

Conditions to be complied before commencing operations / during quarry operations:-

1. The project proponent shall advertise in at least two local newspapers widely circulated in the region, one of which shall be in the vernacular language, informing the public that
 - i. The project has been accorded Environmental Clearance.
 - ii. Copies of clearance letters are available with the Tamil Nadu Pollution Control Board.
 - iii. Environmental Clearance may also be seen on the website of the DEIAA.
 - iv. The advertisement should be made within 7 days from the date of receipt of the clearance letter and a copy of the same shall be forwarded to the DEIAA, Tirunelveli.
2. The Environmental Clearance shall not be cited for relaxing any other provisions applicable to this project.
3. The project proponent shall comply the conditions laid down in the Schedule V, Rule 36 of Tamil Nadu Minor Minerals Concession Rules 1959.
4. A safety distance of 7.5 meter should be provided to the adjoining lands.
5. The proponent should provide 60 meters safety distance to the odal patta in S.F No.181/2 in East-West direction on the southern side of the applied area.

6. No hindrance shall be caused to the natural free flow of water from the lease applied area to the odai.
7. Prior permission should be obtained from PWD authorities for construction of culvert across the odai for movement of vehicles.
8. No quarry waste and earth shall be dumped in the odai.
9. No water shall be pumped out from the odai for the purpose of quarrying operations either directly or indirectly.
10. No dimensional blocks with a size of 30 c.m x 30 c.m x 30 c.m suitable for polishing shall be produced.
11. No hindrance shall be caused to the adjacent pattadars or public while carrying out quarrying operations in the area.
12. A copy of the Environment Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat / Panchayat Union / Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.
13. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with Red flags on every pillar shall be erected before commencement of quarrying.
14. The Proponent shall ensure that First Aid Box is available at site.
15. The excavation activity shall not alter the natural drainage pattern of the area.
16. The excavated pit shall be restored by the project proponent for useful purposes.
17. Quarrying shall be carried out only in the permitted areas as per the Approved Mining Plan.
18. The quarrying operation shall be restricted between 7 AM and 5 PM.
19. The proponent shall take necessary measures to ensure that there shall not be any adverse impact due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
20. Depth of quarrying shall be 2m above the ground water table / approved depth of mining whichever is lesser to be considered as a safe guard against Environmental Contamination and over exploitation of resources.
21. The mine out pits should be backfilled where warranted and area should be suitably landscaped to prevent environmental degradation. The mine closure plan as furnished in the proposal shall be strictly followed with back filling and tree plantation.

22. Wet drilling method is to be adopted to control dust emissions, detonators and shock tube initiation system for blasting shall be used to reduce vibration and dust.
23. Explosives shall be stored at site as per the conditions stipulated in permits issued by the licensing authority.
24. Blasting shall be carried out after announcing to the public adequately through public address system to avoid any accident.
25. A study has to be conducted to assess the optimum blast parameters and blast design to keep the vibration limits less than prescribed levels and such design and parameters should be implemented while blasting is in progress. Periodical monitoring of the vibration at specified location to be conducted and records kept for inspection.
26. The proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, Govt of India on 16.11.2009.
27. The following measures are to be implemented to reduce Air Pollution during transportation of mineral.
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Water shall be sprinkled at regular interval on the main roads and other service roads to suppress dust.
28. The following measures are to be implemented to reduce Noise Pollution.
 - i. Proper and regular maintenance of vehicles and other equipment.
 - ii. Limiting time exposure of workers to excessive noise.
 - iii. The workers employed shall be provided with protective equipment and earmuffs, etc.
 - iv. Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
29. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dated 11.01.2010 issued by the MoE&F, Govt of India to control noise to the prescribed levels.
30. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
31. Permission from the competent authority should be obtained for drawdown of ground water, if any, required for this project.
32. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.

33. The following measures are to be adopted to control erosion of dumps:-
 - i. Retention / toe walls shall be provided at the foot of the dumps.
 - ii. Worked out slopes are to be stabilized by planting appropriate shrub / grass species on the slopes.
34. Waste oils; used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
35. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
36. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
37. Rain water getting accumulated in the quarry floor shall not be discharged directly to the nearby stream or water body. If it is to be let into the nearby water body, it has to be discharged into a silt trap on the surface within the lease area and only the overflow after allowing settling of soil be let into the nearby waterways. The silt trap should be of sufficient dimensions to catch all the silt water being pumped out during one season. The silt trap should be cleaned of all the deposited silt at the end of the season and kept ready for taking care of the silt in the next season.
38. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydro-geological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector / mining officer shall ensure this.
39. No tree - felling shall be done in the leased area, except only with the permission from Competent Authority.
40. To take up environmental monitoring of the proposed quarry site before, during and after the mining activities including vibration study data, water, air & flora / fauna environment, slurry water generated / disposed and method of disposal, involving a reputed academic institution.
41. Ground water quality monitoring should be conducted once in 3 months.
42. Transportation of the quarried materials shall not cause any hindrance to the Village people / existing Village road.
43. Free silica test should be conducted and reported to TNPCB, Department of Geology and Mining and Regional Director, MoEF, Gol.

44. Air sampling at intersection point should be conducted and reported to TNPCB, Department of Geology and Mining, and Regional Director, MoE, GOI.
45. Bunds to be provided at the boundary of the project site.
46. The project proponent shall undertake plantation / afforestation work by planting the native species on all side of the lease area at the rate 400/Ha. Suitable tall tree saplings should be planted on the bunds and other suitable areas in and around the work place.
47. At least 10 Neem trees should be planted around the boundary of the quarry site.
48. Floor of excavated pit to be leveled and sides to be sloped with gentle slope (Except for granite quarries) in the mine closure phase.
49. The project Proponent shall ensure a minimum of 2.5 % of the annual turnover will be utilized for the CSR Activity.
50. The project proponent shall comply with the mining and other relevant rules and regulations where ever applicable.
51. Rainwater shall be pumped out via Settling Tank only.
52. Earthen bunds and barbed wire fencing around the pits with green belt along the boundary shall be developed and maintained.
53. As per MoEF&CC, GoI, Office Memorandum dated: 30.03.2015, prior clearance from Forestry & Wild Life angle including clearance from standing committee of the National Board for Wild life as applicable shall be obtained before starting the quarrying operation, if the project site is located within 10km from National Park and Sanctuaries.
54. The quarrying activity shall be stopped if the entire quantity indicated in the Mining plan is quarried even before the expiry of the quarry lease period and the same shall be monitored by the District Authorities.
55. Safety equipments to be provided to all the employees.
56. Safety distance of 50m has to be provided in case of railway, reservoir, canal/odai.
57. The Deputy Director, Department of Geology and Mining shall ensure that the proponent has engaged the blaster with valid Blasting license certificate obtained from the competent authority before execution of mining lease.
58. The proponent shall furnish the Baseline data covering the Air, Water, Noise and land environment quality for the proposed quarry site before execution of mining lease.

- 59. The proponent shall erect the pillars in accordance with the Rules for depicting GPS details in the earmarked boundary of the quarry site to monitor electronically before execution of mining.
- 60. The proponent has to provide insurance protection to the workers in the case of existing mining or provide the affidavit in case of fresh lease before execution of mining lease.
- 61. The proponent has to display the name board at the quarry site showing the details of proponent, lease period, extent, etc., with respect to the existing activity before execution of mining.
- 62. Heavy earth machinery equipments if utilized, after getting approval from the competent authority.
- 63. The proponent shall ensure that the project activity including blasting, mining transportation etc should in no way have adverse impact to the other forests, such as reserve forests and social forests, tree plantation and bio-diversity, surrounding water bodies etc,
- 64. The proponent shall provide green belt development at the rate of not less than 400 trees / hectare. The tree saplings shall not be less than 1 m height.

General Conditions:

- 1. Environmental Clearance is given only on the factual records and the documents furnished by the proponent.
- 2. The proponent shall obtain Consent to Establish and Consent to Operate from the TNPC Board before commencing the quarrying activities.
- 3. No change in mining technology and scope of working should be made without prior approval of the DEIAA, Tirunelveli.
- 4. No change in the calendar plan including excavation, quantum of mineral (minor mineral) should be made.
- 5. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
- 6. Effective safeguards shall be adopted against health risks on account of breeding of vectors in the water bodies created due to excavation of Roughstone, Jelly & Gravel.
- 7. Mineral handling area shall be provided with adequate number of high efficiency dust extraction system. Loading and unloading areas including all

the transfer points should also have efficient dust control arrangements. These should be properly maintained and operated.

8. Vehicular emissions shall be kept under control and be regularly monitored. The mineral transportation shall be carried out through the covered trucks only and the vehicles carrying the minerals shall not be overloaded.
9. Access and haul roads to the quarrying area should be restored in a mutually agreeable manner where these are considered unnecessary after extraction has been completed.
10. All personnel shall be provided with protective respiratory devices including safety shoes, Masks, gloves etc. Supervisory people should be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
11. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. Workers shall be provided with personal protective measures such as masks, gloves, boots etc.
12. Workers / labourers shall be provided with facilities for drinking water and sanitation facility for Female and Male separately.
13. The project proponent shall ensure that child labour is not employed in the project.
14. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose.
15. The Environmental Clearance does not absolve the applicant / proponent of his obligation / requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
16. This Environmental Clearance does not imply that the other statutory and administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
17. The DEIAA, Tirunelveli may alter / modify the above condition or stipulate further conditions in the interest of environment protection.
18. The DEIAA, Tirunelveli may cancel the environmental clearance granted for this project under the provisions of EIA Notification, 2006, at any stage of validity of this environmental clearance, if it is found or if it comes to the knowledge of this DEIAA, Tirunelveli that the project proponent has deliberately concealed and / or submitted false or misleading information or inadequate data for obtaining the environmental clearance.

- 19. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- 20. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India / Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- 21. Any other conditions stipulated by other Statutory / Government authorities shall be complied.
- 22. Any appeal against this environmental clearance shall lie with the Hon'ble National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

SD/-SANDEEP NANDURI,
CHAIRMAN / DEIAA,
TIRUNELVELI

// FORWARDED / BY ORDER //

[Signature]
MEMBER SECRETARY,
DEIAA / TIRUNELVELI

To, *✓*
Thiru.S.Rajendran
S/o. Thiru.Sridharan
No.13-43A, Preetha Bayan Vilavancode,
Chitharal Post
Kanniyakumari District

- Copy to,
- 1. The Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Secretariat, Chennai – 600 009.
 - 2. The Additional Chief Secretary to Government, Industries Department, Government of Tamil Nadu, Secretariat, Chennai – 600 009.
 - 3. The Additional Principal Chief Conservator of Forests, Regional Officer (SZ), 34, HEPC Building 1st & 2nd Floor, Cathedral Garden Road, Nungambakkam, Chennai – 34.

4. The Chairman, Tamil Nadu Pollution Control Board, 76 Anna Salai, Guindy, Chennai - 32.
5. The Commissioner of Geology and Mining, Guindy, Chennai - 32.
6. The District Environment Engineer, Tamil Nadu Pollution Control Board, Tirunelveli.
7. The Chairman/Executive Engineer, PWD (WRO) Tamirabarani Basin Division, Tirunelveli.
8. District Forest Officer, Tirunelveli.



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**TAMILNADU POLLUTION CONTROL BOARD**

CONSENT ORDER NO. 1805113298581

DATED: 01/06/2018.

PROCEEDINGS NO. F.1087TNV/RS/DEE/TNPCB/TNV/W/2018

DATED: 01/06/2018

SUB: Tamil Nadu Pollution Control Board – CONSENT TO OPERATE – DIRECT – M/s. S RAJENDRAN ROUGH STONE AND GRAVEL QUARRY, S.F.No. 181/1A (P), KASTHURI RENGAPURAM PART2 village Radhapuram Taluk and Tirunelveli District – Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

Ref: 1. Unit's application No.13298581 for Direct CTO, Dated: 10.05.2018.

2. TR. No: F.1087 TNV / RS / AE / TNV / 2018. Dated: 31.05.2018.

3. Minutes of the 174th DLCCC Meeting held on 31.05.2018 (Item No.174-006).

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. S RAJENDRAN ROUGH STONE AND GRAVEL QUARRY
S.F.No.181/1A (P),
KASTHURI RENGAPURAM PART2 Village,
Radhapuram Taluk,
Tirunelveli District.

Authorising the occupier to make discharge of sewage and/or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

S. SATHIARAJU Digitally signed by S. SATHIARAJU
Date: 2018.06.01 12:46:25 +05'30'

District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

To
The Proprietor,
M/s. S RAJENDRAN ROUGH STONE AND GRAVEL QUARRY,
181/1A (P), Kasthuriengapuram Part-II Village, Radhapuram Taluk, Tirunelveli,
Pin: 627112



TAMILNADU POLLUTION CONTROL BOARD

[The following text is extremely faint and illegible due to the quality of the scan. It appears to be a multi-column document, possibly a report or a set of regulations.]



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Mining of Rough Stone	440069	m ³ / 5Years
2.	Mining of Gravel	39038	m ³ / 5Years

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	0.25	On Industrys own land
Effluent Type : Trade Effluent			

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS - Nos			
			Sewage	Trade Effluent		
1.	pH		5.5 to 9			
2.	Temperature	oC	-			
3.	Particle size of Suspended solids	-	-			
4.	Total Suspended Solids	mg/l	30			
5.	Total Dissolved solids (inorganic)	mg/l	-			
6.	Oil & Grease	mg/l	-			
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20			
8.	Chemical Oxygen Demand	mg/l	-			
9.	Chloride (as Cl)	mg/l	-			
10.	Sulphates (as SO4)	mg/l	-			
11.	Total Residual Chlorine	mg/l	-			
12.	Ammonical Nitrogen (as N)	mg/l	-			
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-			
14.	Free Ammonia (as NH3)	mg/l	-			
15.	Arsenic (as As)	mg/l	-			
16.	Mercury (as Hg)	mg/l	-			
17.	Lead (as Pb)	mg/l	-			
18.	Cadmium (as Cd)	mg/l	-			
19.	Hexavalent Chromium (as Cr+6)	mg/l	-			
20.	Total Chromium (as Cr)	mg/l	-			
21.	Copper (as Cu)	mg/l	-			
22.	Zinc (as Zn)	mg/l	-			
23.	Selenium (as Se)	mg/l	-			
24.	Nickel (as Ni)	mg/l	-			
25.	Boron (as B)	mg/l	-			
26.	Percent Sodium	%	-			
27.	Residual Sodium Carbonate	mg/l	-			
28.	Cyanide (as CN)	mg/l	-			
29.	Fluoride (as F)	mg/l	-			
30.	Dissolved Phosphates (as P)	mg/l	-			
31.	Sulphide (as S)	mg/l	-			
32.	Pesticides	mg/l	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-			
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-			
35.	Radioactive materials b)	micro	-			

**TAMILNADU POLLUTION CONTROL BOARD**

5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non-compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i) The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Tirunelveli vide Letter No. DEIAA-TNV / TN / 2836 / 2018. Dated: 22.02.2018.
2. The unit shall comply all the conditions prescribed in the mining lease agreement issued by the District Collector vide RC.No.MI / 12755 / 2016, Dated: 04.04.2018.
3. The unit shall ensure that the system provided for collection and treatment of sewage shall be effectively maintained and operated so as to satisfy the standards prescribed by the Board.
4. The unit shall ensure that no trade effluent is generated at any stage of its manufacturing process.
5. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
6. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
7. The unit shall collect and store the rejects of the mining activities within the unit's area.
8. The unit shall ensure that blasting operation does not invite any complaint from nearby land owners / public.
9. The unit shall develop the area for mining with necessary buffer zone all around the unit's site as per the approved mining plan / existing mining Rules
10. The unit's operation activity for the mining shall not disturb the nearby agricultural land at any circumstances.
11. The unit shall not block the approach road / pathway used by the public, agriculturalists, if any in the unit's land and also shall not block the passage for other land owners, if any as per the Rules/Practices adopted by the Revenue Department, during the operation phase of the mining.
12. The unit shall not disturb the natural drains, water courses, etc., running in the mining site or located adjacent / nearby, if any during the construction / operation phase of the mining.
13. This Consent issued under the Water (P&CP) Act 1974 shall not be construed as the Right to supersede or Overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Departments / Statutory Bodies / Local Body / Organization etc., and the unit shall abide by the same, as and when issued by the respective Authority.
14. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.
15. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
16. The unit shall ensure that the quantity of explosives used for blasting operation, depth of drill holes for loading explosives, number of drill holes, spacing of drill holes etc., made at a time for blasting operation are kept minimum to the extent possible so as to reduce the dust emission and noise arising during the blasting operation.

S. SATHIARAJ
District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI



TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-1 on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form-V before the end of the subsequent 30th September of every year (if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Promboke



TAMILNADU POLLUTION CONTROL BOARD

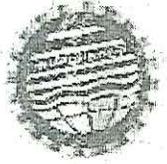
20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

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**District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI**



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**TAMILNADU POLLUTION CONTROL BOARD**

CONSENT ORDER NO. 1805213298581

DATED: 01/06/2018.

PROCEEDINGS NO.F.1087TNV/RS/DEE/TNPCB/TNV/A/2018 DATED: 01/06/2018

SUB: Tamil Nadu Pollution Control Board - CONSENT TO OPERATE - DIRECT - M/s. S RAJENDRAN ROUGH STONE AND GRAVEL QUARRY, S.F.No. 181/1A (P), KASTHURI RENGAPURAM PART2 village Radhapuram Taluk and Tirunelveli District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) - Issued- Reg.

- Ref: 1. Unit's application No.13298581 for Direct CTO, Dated: 10.05.2018.
2. IR. No: F.1087 TNV / RS / AE / TNV / 2018. Dated: 31.05.2018.
3. Minutes of the 174th DLCCC Meeting held on 31.05.2018 (Item No.174-006).

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Proprietor,
M/s. S RAJENDRAN ROUGH STONE AND GRAVEL QUARRY
S.F No.181/1A (P),
KASTHURI RENGAPURAM PART2 Village,
Radhapuram Taluk,
Tirunelveli District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022

S.

SATHIARAJ

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SATHIARAJ
Date: 2018.06.01 19:27:52
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

To

The Proprietor,

M/s.S RAJENDRAN ROUGH STONE AND GRAVEL QUARRY,
181/1A (P), Kasthurirengapuram Part II Village, Radhapuram Taluk, Tirunelveli,
Pin: 627112

Copy to:



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	Mining of Rough Stone	440069	m ³ / 5Years
2.	Mining of Gravel	39038	m ³ / 5Years

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Caseous Discharge in Nm ³ /hr
01	Compressor	Stack	3	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Mining Area	Fugitive	Portable Water sprinkler	

- 3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks

Annexure enclosed if applicable. :-

- 3(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60



TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:



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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall comply all the conditions prescribed in the Environmental Clearance issued by the DEIAA, Tirunelveli vide Letter No. DEIAA-TNV / TN / 2836 / 2018. Dated: 22.02.2018.
2. The unit shall comply all the conditions prescribed in the mining lease agreement issued by the District Collector vide RC. No.M1 /12755/2016. Dated: 04.04.2018.
3. The unit shall operate the APC measures in the form of portable water sprinklers effectively and continuously so as to satisfy the NAAQ / Emission standards prescribed by the Board.
4. The unit shall adhere to the ANL standards as prescribed by the Board.
5. The unit shall continue to develop more green belt with thick shaded trees in the unit's premises.
6. The unit shall follow and adopt the guidelines evolved for blasting techniques as prescribed by the Mines Department and other Competent Authorities.
7. The unit shall take necessary precautionary measures to prevent any adverse impact on the nearby habitation.
8. The unit shall collect and store the rejects of the mining activities within the unit's area.
9. The unit shall ensure that blasting operation does not invite any complaint from neighbor land owners / public.
10. The unit shall develop the area for mining with necessary buffer zone all around the unit's site as per the approved mining plan / existing mining Rules.
11. The unit's operation / activity for the mining shall not disturb the nearby agricultural land at any circumstances.
12. The unit shall not block the approach road / pathway used by the public, agriculturalists, if any in the unit's land and also shall not block the passage for other land owners, if any as per the Rules/Practices adopted by the Revenue Department, during the operation phase of the mining.
13. The unit shall not disturb the natural drains, water courses, etc., running in the mining site or located adjacent / nearby, if any during the construction / operation phase of the mining.
14. This Consent issued under the Air (P&CP) Act'1981 shall not be construed as the Right to supersede or Overrule other Acts or Rules or Bylaws or Directions etc issued by other Government Departments / Statutory Bodies / Local Body /Organization etc., and the unit shall abide by the same, as and when issued by the respective Authority.
15. The consent issued is subject to the final outcome of National Green Tribunal (South Zone) in application No. 165/2013.
16. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification, failing which this order will be withdrawn without any notice and further action will be initiated against the unit as per law.
17. The unit shall ensure that the quantity of explosives used for blasting operation, depth of drill holes for loading explosives, number of drill holes, spacing of drill holes etc., made at a time for blasting operation are kept minimum to the extent possible so as to reduce the dust emission and noise arising during the blasting operation.

S. SATHIARAJ

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the



TAMILNADU POLLUTION CONTROL BOARD

- 19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

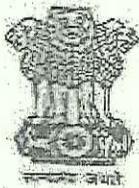
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District Environmental Engineer,
Tamil Nadu Pollution Control Board,
TIRUNELVELI

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

Dr. H.MALLESHAPPA, I.F.S.,
MEMBER SECRETARY



3rd Floor, PanagalMaaligai,
No.1 Jeenis Road, Saidapet,
Chennai-15.

Lr.No.SEIAA,TN/F.No. 630/EC/1(a)/209/2012 dated: 10.04.2013

To
Thiru C. Sugu,
12-18, Vellankodu,
Chithral PO, Kanyamumari District,
629 151

Sir,

Sub: SEIAA, TN -Proposed Rough Stone Quarrying at S.F No. 193, Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District by Thiru C. Sugu - Environmental Clearance - Reg.

Ref: 1. Your Application for Environmental Clearance dt: 08.11.2012
2. Presentation details made before the SEAC on 22.03.2013
3. Minutes of the SEIAA meeting held on 10.04.2013.

1. Preamble:-

This has reference to your application first cited. The proposal is for obtaining environmental clearance for Rough Stone Quarrying at S.F No. 193, Kasthurirangapuram Village, Radhapuram Taluk, Tirunelveli District. The mine lease area of 3.53.0 ha. The proposed mining area is reported as lying in Latitude - 08°16'25.32" N, Longitude 77°46'81.10" E in Topo Sheet No.58/H-15.

No forest land is involved. No sensitive water bodies, bio-spheres, national parks, sanctuaries are located within 10 km radius as reported. There is no village within 500 metre of the project site as reported. Mine working will be open cast semi-mechanised mining and is proposed upto a depth of 22 metres. The production would be 475570 cu.m of Rough Stone & 59610 cu.m of Top Soil cu.m over a period of 5 years. Water requirement of 1 KLD for drinking purposes will be sourced through Water Tankers and 2.6KLD required for dust suppression and green belt will be sourced from nearby surface waterbody. The proponent has submitted the mining plan approved by the Assistant Director, Geology and Mining, Tirunelveli District vide Rc. M1/34494/2012 dated 28.01.2013. The precise area communication has been approved by the District Collector, Tirunelveli in letter M1/34494/2012 dated 10.02.2012. There is no State or National boundaries within 15 km radius as reported. The project cost is Rs.19.00 lakhs. EMP cost is Rs.2.10 lakhs.

MEMBER SECRETARY,
SEIAA-TN

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10/04/13

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

The proposal was considered and examined by the SEAC on the directions of the Hon'ble Supreme Court on bringing all mines within the fold of prior EC, irrespective of their Mining Lease (ML) size. Thus the present proposal, though of less than 5 ha lease area (and hence not covered under the EIA Notification 2006) was appraised based on the project documents furnished and the explanation made before the Committee on 22.03.2013. The SEAC has recommended for the grant of environmental clearance for the said Rough Stone quarry project.

The proposal was placed before the SEIAA in its 68th meeting and the Authority considered the proposal and noted that the size of the mine, production rate, the mineral mined and the eco-sensitivity of the area are such that the operation of the mine will have negligible impact on the surroundings and as such the project deserved to be granted the blanket clearance subject to the mines less than 5 ha area brought under the EC regime on the directions from Hon'ble Supreme Court and hence decided to grant environmental clearance to the said project. Accordingly, the SEIAA hereby accords environmental clearance to the said project under the provisions of Environment Impact Assessment Notification, 2006 subject to strict compliance of the terms and conditions as follows:-

2. Conditions to be Complied before commencing mining operations:-

- i. The project authorities should advertise with basic details at least in two widely circulated local newspapers, one of which shall be in the vernacular language of the locality concerned, within 7 days of the receipt of the clearance letter, informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at the web site of the SEIAA, TN at <http://seiaa.tn.gov.in> and a copy of the same is being sent to the Regional Office of Ministry of Environment and Forest, Government of India located at Bangalore.
- ii. Quarry lease area should be demarcated on the ground with wire fencing to show the boundary of the lease area on all sides with red flags on every pillar shall be erected before commencement of quarrying.
- iii. copy of the Environmental Clearance letter shall be sent by the proponent to the concerned Panchayat, Town Panchayat/Panchayat union, Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the proponent and also kept at the site, for the general public to see.

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- iv. Provision shall be made for the housing of construction labour nearby the site with all necessary infrastructure and facilities such as fuel for cooking, toilets, safe drinking water, etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- v. The proponent shall ensure that First Aid Box is available at site.

3. Specific Conditions:

- i. The environmental clearance will be coterminous with the mine lease period, however limited to a maximum period of 5 (five) years from the date of issue.
- ii. It shall be ensured that quarrying is not carried out within 500m of structures, bridges, dams, weirs, ground water extraction points, water supply head works, extraction points for irrigation and any other cross drainage structures.
- iii. The proponent shall take necessary measures to ensure that there shall not be any adverse impacts due to quarrying operation on the nearby human habitations, by way of pollution to the environment.
- iv. It shall be ensured that quarrying shall not be carried out below ground water table under any circumstances. If ground water table occurs/intervenes within the permitted depth, then also quarrying shall be stopped.
- v. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
- vi. The critical parameters such as RSPM (Particulate matter with size less than 10micron i.e., PM10) and NOX in the ambient air within the core zone shall be monitored periodically. The monitored data shall be uploaded on the website of the proponent as well as displayed on a display board at the project site. The Circular No. J-20012/1/2006-IA.II (M) dated 27.05.2009 issued by Ministry of Environment and Forests, which is available on the website of the Ministry www.envfor.nic.in shall also be referred to in this regard for its compliance.
- vii. Necessary allocation of funds for Implementation of the conservation plan shall be made and the funds so allocated shall be included in the project cost. A copy of action plan shall be submitted to the Regional Office of the Ministry of Environment and Forests, Bangalore.
- viii. Drilling and blasting shall be done only either by licensed explosive agent or by the proponent after obtaining required approvals from Competent Authorities.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

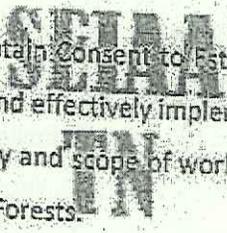
- ix. The explosives shall be stored at site as per the conditions stipulated in the permits issued by the licensing Authority.
- x. Blasting shall be carried out after announcing to the public through adequate public address system to avoid any accident.
- xi. The Proponent shall take appropriate measures to ensure that the GLC shall comply with the revised NAAQ norms notified by MoEF, GoI on 16.11.2009.
- xii. The following measures are to be implemented to reduce Air Pollution during transportation of mineral
- Roads shall be graded to mitigate the dust emission.
 - Water shall be sprinkled at regular interval on the main road and other service roads to suppress dust
- xiii. The following measures are to be implemented to reduce Noise Pollution
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
- xiv. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010, dt: 11.01.2010 issued by the MoE&F, GoI to control noise to the prescribed levels.
- xv. Suitable conservation measures to augment groundwater resources in the area shall be planned and implemented in consultation with Regional Director, CGWB. Suitable measures should be taken for rainwater harvesting.
- xvi. Permission from the competent authority should be obtained for drawal of ground water, if any, required for this project.
- xvii. Topsoil, if any, shall be stacked properly with proper slope with adequate measures and should be used for plantation purpose.
- xviii. The following measures are to be adopted to control erosion of dumps:-
- Retention/ toe walls shall be provided at the foot of the dumps.
 - Worked out slopes are to be stabilized by planting appropriate shrub/ grass species on the slopes.

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- xix. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous Wastes (Management, Handling, and trans boundary movement) Rules, 2008 and its amendments thereof to the recyclers authorized by TNPCB.
- xx. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xxi. Rain water harvesting to collect and utilize the entire water falling in land area should be provided.
- xxii. The lease holder shall undertake adequate safeguard measures during extraction of material and ensure that due to this activity, the hydrogeological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, if it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out. District Collector/mining officer shall ensure this.
- xxiii. No tree-felling shall be done in the leased area, except only with the permission from competent Authority.

4. General Conditions:

- i. The project proponent shall obtain Consent to Establish and Consent to Operate from the Tamil Nadu Pollution Control Board and effectively implement all the conditions stipulated therein.
- ii. No change in mining technology and scope of working should be made without prior approval of the Ministry of Environment & Forests.
- iii. No change in the calendar plan including excavation, quantum of mineral should be made.
- iv. The project proponent shall ensure that the plan of mining is in conformity with the mine lease conditions and the Rules prescribed in this regard, clearly showing the no work zone in the mine lease i.e. the distance from the bridges structures adjacent private land, streams river lake etc.
- v. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision insurance thereof shall be strictly followed.
- vi. The project proponent shall undertake plantation/afforestation work by planting the native species on all side of the lease area and the approach road.



MEMBER SECRETARY,
 SEIAA-TN
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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- vii. The proponent shall maintain the village road through which transportation of mineral is carried out at his own cost. The roads shall be blacktopped to the extent required.
- viii. Quarrying should enrich rather than deplete the biodiversity as a corollary to their intervention in the ecology of their area of activity.
- ix. EC is given only on the factual records, documents and details furnished by the Proponent particularly in respect of
- Aerial distance of the nearest village is as mentioned in the proposal from the mining site boundary
 - No structure is located within 500 m from the quarry site boundary.
- x. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly. The workers shall be provided with personnel protective measures such as masks, gloves, boots etc.
- xi. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Bangalore.
- xii. The Regional Office of the Ministry located at Bangalore shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information / monitoring reports.
- xiii. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the Ministry of Environment and Forests, its Regional Office Bangalore, the respective Zonal Office of Central Pollution Control Board, SEIAA, TN and the State Pollution Control Board. The proponent shall upload the status of compliance of the environmental clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore, the respective Zonal Office of Central Pollution Control Board and the State Pollution Control Board.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as

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STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Bangalore by e-mail.
- xv. Precise mining area will be jointly demarcated at site by officials of Mining / Revenue department prior to mining operations for all proposals under consideration. Such site plan, duly verified by competent authority shall be submitted to Environment Department.
 - xvi. All necessary statutory clearances shall be obtained before start of mining operations
 - xvii. Mining shall be limited to 7 AM to 5 PM only. The loading shall not be done during night hours.
 - xviii. Waste water, if any, shall be properly collected and treated so as to conform to the standards prescribed by MoEF/CPCB.
 - xix. No wildlife habitat will be infringed.
 - xx. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable.
 - xxi. Parking of vehicles should not be made on public places
 - xxii. Transpiration of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
 - xxiii. Any change in mining area, SF numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per provisions of EIA Notification, 2006 (as amended from time to time)
 - xxiv. The Environmental Clearance does not absolve the applicant/proponent of his obligation/requirement to obtain other statutory and administrative clearances from other statutory and administrative authorities.
 - xxv. This Environmental Clearance does not imply that the other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would be considering the project on merits and be taking decisions independently of the Environmental Clearance.
 - xxvi. The SEIAA, TN may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

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MEMBER SECRETARY,
SEIAA-TN

[Signature]
13/12/13

STATE LEVEL ENVIRONMENT IMPACT ASSESSMENT AUTHORITY

- xxvii. The SEIAA, TN may cancel the environmental clearance granted to this project under the provisions of EIA Notification, 2006, if, at any stage of the validity of this environmental clearance, if it is found or if it comes to the knowledge of this SEIAA, TN that the project proponent has deliberately concealed and/or submitted false or misleading information or inadequate data for obtaining the environmental clearance.
- xxviii. Failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.
- xxix. The above conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Public Liability Insurance Act, 1991, along with their amendments, draft Minor Mineral Conservation & Development Rules, 2010 framed under MMDR Act 1957, National Commission for protection of Child Right Rules, 2006 and rules made there under and also any other orders passed by the Hon'ble Supreme Court of India/Hon'ble High Court of Madras and any other Courts of Law relating to the subject matter.
- xxx. Hill area conservation Authority approval where ever necessary shall be obtained before commencing the quarrying operation.
- xxxi. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

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MEMBER SECRETARY,
SEIAA-TN.

Copy to:

1. The Secretary, Ministry of Mines, Government of India, Shastri Bhawan, New Delhi.
2. The Secretary, Department of Environment and Forests, Government of Tamil Nadu, Tamil Nadu.
3. The Secretary, Department of Mines and Geology, Government of Tamil Nadu, Tamil Nadu.
4. The Chief Conservator of Forests, Ministry of Environment & Forests, (SZ) Kendriya Sadan, IV Floor, E&F Wings, 17th Main Road, Koramangala II Block, Bangalore-560034
5. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
6. The Chairman, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-32
7. The District Collector, Tirunelveli District
8. The Controller of Geology and Mines, Guindy, Chennai-32
9. El Division, Ministry of Environment & Forests, Parivaran Bhawan, New Delhi.
10. Spare.



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TAMILNADU POLLUTION CONTROL BOARD



By Registered Post with Acknowledgement Due
(This document contains 10 Pages)

CONSENT ORDER NO. 481 DATED : 01/07/2013.

Proceedings No. F. TNV1268/RS/W/2013 Dated 01.07.2013

Consent for New discharge of sewage under section 25 of the Water (Prevention and Control of Pollution) Act 1974, as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -

M/s Sugu Quarry
S.F. No. 193 KASTHURIRENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

for the discharge of sewage under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended.

Ref: 1. Your Application No. 5038 Dated 24.06.2013
2. I.R. No. : F.TNV1268/RS/2013 Dated 28.06.2013
3. Item No 10 004 of the minutes of DCCC held on 28.06.2013

CONSENT is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, (Central Act, 6 of 1974) as amended (hereinafter to as "The Act") and the rules and orders made there under to

The Proprietor
M/s Sugu Quarry
S.F. No. 193
KASTHURIRENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

(hereinafter referred to as "The Applicant") Authorising him to make new discharge of sewage.

This is subject to the provision of the Act and the rules and orders made thereunder and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31/03/2014
(Thirty first March Two thousand Fourteen)


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

அகம் தூய்மை வாய்மைக்கு! புறம் தூய்மை வரழ்வுக்கு!



TAMILNADU POLLUTION CONTROL BOARD

To

The Proprietor
M/s Sugu Quarry
S No 193, Kasthuri rengapuram,
Parkneri, Thiruvambalapuram Post,
Tirunelveli District 627130.

Copy to

The Commissioner
RADHAPURAM Panchayat Union, Radhapuram,
RADHAPURAM Taluk
Tirunelveli District

Copy submitted to the Member Secretary, TNPCB, Chennai for favour of kind information.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD
SPECIAL CONDITIONS

1. Details of the products manufactured:

Sl. No.	Description	Quantity
a	Main Products manufactured:	
1.	Rough stone	415600 Cum/five year
b	By/Intermediate products manufactured:	
1.	Top soil	59600 Cum/ive year

This Consent is valid for the manufacture of Products and the rate of Production mentioned above. Any change in the quantity or quality of products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Discharge of effluent is permitted from the following outlets: The quantity of effluent discharged shall not exceed the figures mentioned below.

OUTLET NUMBER	DESCRIPTION OF OUTLET	MAXIMUM DAILY DISCHARGE (IN KLD)	POINT OF DISPOSAL
1	Sewage 1	0.5	On Industry's Own Land

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. NO	CHARACTERISTICS	UNIT	TOLERANCE LIMITS	
			OUTLET NO. 1	OUTLET NO. 2
01.	PH	Number	5.5-9	5.5-9
02.	Temperature	°C	-	40 degree C at the point of discharge.
03.	Particules size of Total Suspended Solids	mm/micron	-	Shall pass 850 Micron IS Sieve.
04.	Total Suspended Solids	mg/l	30	100
05.	Total Dissolved Solids (inorganics)	mg/l	-	2100
06.	Chloride as (Cl)	mg/l	-	1000
07.	Sulphide as (S)	mg/l	-	2
08.	Sulphate as (SO ₄)	mg/l	-	1000
09.	Fluoride as (F)	mg/l	-	2
10.	Ammoniacal Nitrogen as (N)	mg/l	-	50
11.	Sodium	%	-	-
12.	Copper as (Cu)	mg/l	-	3
13.	Zinc as (Zn)	mg/l	-	1
14.	Phenolic Compounds as (C ₆ H ₅ OH)	mg/l	-	1
15.	Oil and Grease	mg/l	-	10
16.	Boron as (B)	mg/l	-	2
17.	BOD 5 days @ 20 C	mg/l	20	30

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

18.	COD	mg/l	-	250
19.	Total Residual Chlorine	mg/l	-	1
20.	Arsenic as (AS)	mg/l	-	0.2
21.	Cadmium as (Cd)	mg/l	-	2
22.	Total Chromium as (Cr)	mg/l	-	2
23.	Chromium as (Hexavalent Cr ⁺⁶)	mg/l	-	0.1
24.	Lead as (Pb)	mg/l	-	0.1
25.	Selenium as (Se)	mg/l	-	0.05
26.	Mercury as (Hg)	mg/l	-	0.01
27.	Pesticides		-	Absent
28.	Alpha Emitters	Micro Curie/ml	-	10 to the power of -7
29.	Beta Emitters	Micro Curie/ml	-	10 to the power of -6
30.	Free Ammonia as (NH ₃)	mg/l	-	5
31.	Dissolved Phosphates as (P)	mg/l	-	5
32.	Total Kjeldahl Nitrogen as (N)	mg/l	-	100
33.	Cyanide as (CN)	mg/l	-	0.2
34.	Nickel as (Ni)	mg/l	-	3
35.	Residual Sodium Carbonate	mg/l	-	-

4. All units of the sewage / trade effluent treatment plant to achieve the quality of the effluent according to the tolerance limits prescribed above shall be completed along with the commissioning of production.
5. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act, provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
6. Separate Meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
 - d. -
7. The applicant shall take immediate action to install mechanical composting sampling equipment and continuous flow measuring/recording devices on the effluent drains of trade as well as sewage effluent within three months from the date of this Consent Order. A record of daily effluent discharge shall be maintained.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

8. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act
9. The Applicant shall not change or alter either the quality or quantity the rate of the discharge or temperature or the route of discharge without the previous written permission of the Board
10. The applicant shall comply with the carryout directions/orders issued by the Board in this Consent Order and at all subsequent times without any negligence on his/her/their part. The applicant shall be liable for such legal action as per provisions of the Law/Act in case of non/compliance of any order/directions issued at any time and or violation of the terms and conditions of this Consent Order.
11. The following information shall be forwarded to the Member Secretary/DEE/AEE regularly on or before 10th of every month:
 - a. Progress on the installation of effluent treatment plant.
 - b. Progress on the installation of Mechanical Compost sampling equipment and continuous flow recording/measuring devices
 - c. Monthly statement of daily discharge of sewage as well as trade effluent.
12. Any upset condition in any of the plant/plants of the factory which is, likely to result in increased effluent discharge and or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
13. The applicant shall furnish to the visiting officer of the Board any information regarding the construction installation or operation of the plant or effluent treatment plant and any other particulars as may be pertinent to preventing and controlling pollution of Water.
14. Notwithstanding anything contained in this conditional letter of Consent, the Board hereby reserves to it the right and power under Section 27(2) of the Water (Prevention and Control of Pollution) Act, 1974(as amended) to review any and/or all the conditions imposed herein above and to make such variation as deemed fit for the purpose of the Act by the Board
15. The conditions imposed as above shall continue in force until revoked under Section 27(2) of the Act

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

16. The industry has to ensure that minimum three varieties of trees (Eucalyptus, Subabul and any other suitable variety) are planted at the density of not less than 1,000 trees per acre of land. The trees may be planted along the boundaries of the industry or industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area and maintains them.
17. The unit shall maintain the soakpit trench for the treatment of sewage generated.
18. The unit shall not generate trade effluent at any stage of its manufacturing process.
19. The unit shall adhere to the conditions stipulated in the environmental clearance under EIA Notification 2006 obtained by the unit.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS
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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The applicant shall display suitable caution board at the place where the effluent is entering any water-body or any other place to be indicated by the Board indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/bathing.
3. The applicant shall either:
 - a. **Not later than 30 days** from the date of issue of this Consent Order, Certify in writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - b. **Not later than 30 days** from the date of this Consent, certify in writing to the Member Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/or all discharges in order to maintain compliance with the terms and conditions of this Consent.
4. The applicant shall not allow the discharge from other premises to mix with the discharges from his/her/their premises.
5. Storm water shall not be allowed to mix the sewage and/or trade effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
6. All Solid Wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
 - i. Landfill, in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii. Controlled incineration, wherever possible in case of combustible organic material.
 - iii. Composting, in case of biodegradable material.
7. Any toxic material shall be detoxified otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxification or sealing and burying shall be carried out in the presence of Board's authorized persons only.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

8. The applicant shall maintain good house-keeping both within the factory and in the premises. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
9. The applicant shall provide all facilities to the Board staff for collection of samples.
10. The applicant shall at all times maintain in good working order and operate efficiently all treatment or control facilities or systems installed or used by him to satisfy the terms and conditions of the Consent.
11. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
12. This Consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural water course.
13. Non-compliance with effluent limitations:
 - a. If for any reason the applicant does not comply with or will be unable to comply with any effluent limitations specified in this Consent, the applicant, shall immediately notify the Consent issuing authority by telephone and provide the Consent issuing authority with the following in writing within 5 days of such notifications:
 - i. Cause for Non - compliance.
 - ii. A description of the non - complied discharge including its impact upon the receiving waters.
 - iii. Anticipated time of continuance of non-compliance if expected to continue or if such condition has been corrected the duration of period of non-compliance.
 - iv. Steps taken by the applicant to reduce and eliminate the non-complying discharge and
 - v. Steps to be taken by the applicant to prevent recurrence of condition of non-compliance.
 - b. The applicant shall take all reasonable steps to minimize any adverse impact to natural waters resulting from non-compliance with any effluent limitation specified in this Consent including such accelerated or additional monitoring as necessary to determine the natural and impact of the non-complying discharge.
 - c. Nothing in this Consent shall be construed to relieve the applicant from civil or criminal penalties for non-compliance whether or not such non - compliance is due to factors beyond his/her control, such as break-down, electric failure, accident or natural disaster.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

14. The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except.
 - i. Where unavoidable to prevent loss of life or severe property damage or
 - ii. Where excessive storm damage or run off would damage any facilities necessary for compliance with terms and conditions of this Consent. The applicant shall immediately notify the Board in writing of each diversion or by-pass in accordance with procedure specified as under item No:14.
15. The applicant shall at his own cost get the effluent samples collected both before and after treatment and get them analysed at an approved laboratory of the Board every month for the parameters indicated in Special Condition No:3 and shall submit in duplicate the report there of to the Board.
16. The addition of various treatment chemicals should be done only with mechanical dosers and proper equipment for regulation of correct dosages determined daily and for proper uniform feeding. Crude practices such as dumping of chemicals in drains or sumps or trickling of acids or alkalies arbitrarily and utilizing poles for stirring etc., should not be resorted to.
17. Care should be taken to keep the anaerobic lagoons, if any biologically active and not to utilize as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own lands, if any, should be complete and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. In the disposal of treated effluent on land for irrigation, the industry shall keep in view of the need for:
 - i. Rotation of crops.
 - ii. Change of point of application of effluent on land.
 - iii. A portion of land kept fallow.

The adoption of these would avoid soil becoming sick or stale. The industry may ensure this is consultation with the Agricultural Department.

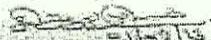
POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

23. It is the sole responsibility of the Industry to ensure that there are no complaints at any time from the ryots in the surrounding areas as a result of discharge of sewage or trade effluent.
24. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
25. The fact of commissioning of the industry shall be intimated to this Office within One week of commissioning.
26. The unit has to ensure that the agency to whom the disposal of solid waste/sludge arising from the process/treatment is entrusted, shall obtain the permission of TamilNadu Pollution Control Board under Section 24 of the Water (Prevention and Control of Pollution) Act, 1974 before the disposal.
27. The unit has to put up Effluent Treatment Plant within the specified period indicated in Special Condition No.4 by engaging any one of the consultants approved by the Board and operate and maintain the Effluent Treatment Plant continuously and efficiently so that treated effluent satisfied the standards prescribed by the Board.
28. The applicant shall display this consent granted to him in a prominent place for perusal of the inspecting Officers of this Board.

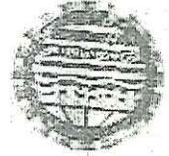

District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

By Registered Post with Acknowledgement Due
(This document contains 8 Pages)

CONSENT ORDER NO. 477 DATED : 01/07/2013

Proceedings No. F. TNV1268/RS/ A/2013 Dated 01.07.2013

Consent for New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

Sub: TAMIL NADU POLLUTION CONTROL BOARD - CONSENT -

M/s Sugu Quarry
S.F. No. 193 KASTHURIENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

for the New operation of the plant under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

- Ref: 1. Your Application No. 5038 Dated 24.06.2013
2. I.R. No. : F.TNV1268/ RS/2013 Dated 28.06.2013
3. Item No 10 004 of the minutes of DCCC held on 28.06.2013

CONSENT is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981, (Central Act 14 of 1981) as amended (hereinafter referred to as "The Act") and the rules and orders made thereunder to

The Proprietor
M/s Sugu Quarry
S.F. No. 193
KASTHURIENGA PURAM PART1 Village
RADHAPURAM Taluk
Tirunelveli District

(hereinafter referred to as "The Applicant") Authorizing him to operate his industrial plant in the Air Pollution Control Area as notified by the Government and to make new discharge of emission from the stacks/chimneys.

This is subject to the provision of the Act and the rules and orders made there under and further subject to the terms and conditions incorporated in the Special and General Conditions annexed.

This CONSENT is valid for a period ending with the 31/03/2014
(Thirty first March Two thousand Fourteen)


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

To

The Proprietor
M/s Sugu Quarry
S No 193, Kasthuri rengapuram,
Parkneri, Thiruvambalapuram Post,
Tirunelveli District 627130.

Copy to

The Commissioner
RADHAPURAM Panchayat Union, Radhapuram
RADHAPURAM Taluk
Tirunelveli District

Copy submitted to the Member Secretary, TNPCB, Chennai for favour of kind information.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. Details of the products manufactured:

Sl. No.	Description	Quantity
a	Main Products manufactured:	
1.	Rough stone	415600 Cum/five year
b	By/Intermediate products manufactured:	
1.	Top soil	59600 Cum/five year

This Consent is valid for the manufacture of Products and the rate of Production mentioned above. Any change in the quantity or quality of products has to be brought to the notice of the Board and fresh consent has to be obtained.

2. Emission is permitted through the following chimneys/stacks and shall not exceed the figures indicated :

Sl. No.	Source of Emission	APC measures provided	Point of Discharge- Stack height (in metres)	Additional facilities to be provided	Maximum discharge in cubic metre/hr.
1.	No specific emission source		0		

- 3.a) The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.No.	Parameter	Unit	Tolerance limits				
			Chimney/ Stack number				
			(1)	(2)	(3)	(4)	(5)
1	SO ₂						
2	CO						
3	NOx						
4	SPM						

The unit shall adhere to the emission standards prescribed by the Board from time to time.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

3.b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below :

Sl. No.	POLLUTANT	TIME WEIGHTED AVERAGE	UNIT	TOLERANCE LIMITS	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1	Sulphur Dioxide (SO ₂)	Annual	microgram/m ³	50	20
		24 Hours	microgram/m ³	80	80
2	Nitrogen Dioxide (NO ₂)	Annual	microgram/m ³	40	30
		24 Hours	microgram/m ³	80	80
3	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual	microgram/m ³	60	60
		24 Hours	microgram/m ³	100	100
4	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual	microgram/m ³	40	40
		24 Hours	microgram/m ³	60	60
5	Ozone (O ₃)	8 Hours	microgram/m ³	100	100
		1 Hour	microgram/m ³	180	180
6	Lead (Pb)	Annual	microgram/m ³	0.5	0.5
		24 Hours	microgram/m ³	1.0	1.0
7	Carbon Monoxide (CO)	8 Hours	milligram/m ³	02	02
		1 Hour	milligram/m ³	04	04
8	Ammonia (NH ₃)	Annual	microgram/m ³	100	100
		24 Hours	microgram/m ³	400	400
9	Benzene (C ₆ H ₆)	Annual	microgram/m ³	05	05
10	Benzo(O) Pyrene (BaP) - particulate phase only	Annual	nanogram/m ³	01	01
11	Arsenic (As)	Annual	nanogram/m ³	06	06
12	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c). The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits	Day Time (6 A.M. to 10 P.M.)	Night Time (10 P.M. to 6 A.M.)
in dB(A)	55	45

POLLUTION PREVENTION PAYS

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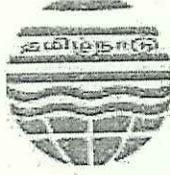


TAMILNADU POLLUTION CONTROL BOARD

4. All units of the air pollution control equipment required to achieve the quality of the emissions to the tolerance limits prescribed above shall be completed along with the commissioning of production.
5. The applicant shall provide port holes for sampling the emission and access-platform for carrying out stack sampling and provide electrical outlet points and other arrangements for Chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provisions of the Act or Rules made therein.
6. The applicant shall at his own cost get the samples of emission collected and analyzed by the TNPC Board Laboratory every month for the parameters indicated in condition No.3(a) and shall furnish in triplicate the report thereof to the Board by the 10th of succeeding month.
7. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act to make such deviation as deemed fit for the purpose of the Act.
8. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
9. The applicant shall provide and maintain at his own cost one ambient air quality monitoring stations for monitoring Suspended Particulate Matter, Sulphur Dioxide, Oxides of Nitrogen, Hydro-Carbon, Carbon-monoxide and monitor the same all in a day, once in a month. The data collected shall be maintained in a register and a monthly extract furnished to the Board
10. The applicant shall provide and maintain at his own cost a meteorological station to collect the data on wind velocity, direction, temperature, humidity, rainfall, etc., and the daily readings shall be recorded and the extract sent to the Board once in a month.
11. The applicant shall forward the following information to the Member Secretary/DEE/AEE, Tamil Nadu Pollution Control Board, Chennai/Concerned District Office regularly before 10th of every month.
 - a. Progress on the installation of Air Pollution Control equipments.
 - b. Progress on the procurement and installation of equipments for monitoring ambient air quality, stacks, chimneys and meteorological data.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

- c. Monthly extract of daily discharge of emission through each chimney/stack.
 - d. Report of Analysis of stack monitoring, ambient air quality monitoring, meteorological data as required under conditions.
 - e. Progress on planting of trees and plants as referred to under General Conditions No.8.
12. Any upset conditions if any of the plant/plants of the factory which is likely to result in increased emissions and/or result in violation of the standards mentioned above shall be reported to the Head Quarters and District Environmental Engineer's Office/Regional Joint Chief Environmental Engineer's Office of the Board telegraphically.
 13. The applicant shall furnish to the Visiting Officer of the Board any information regarding the stack monitoring system/or operation of the plant or any other particulars as may be pertinent in preventing and controlling of pollution of Air.
 14. The applicant shall submit process flow sheet and particulars of proposed control equipments, monitoring equipments and time schedule for completing the installation of the same so as to reach the Board within 30 days from the date of receipt of this Order.
 15. The conditions imposed as above shall continue in force until revoked under Section 21 of the Act.
 16. The unit shall take adequate steps to arrest dust emission due to vehicle movement.
 17. The unit shall adhere to the conditions stipulated in the environmental clearance under EIA Notification 2006 obtained by the unit.
 18. The unit shall adopt safety measures during blasting operations.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The applicant shall make an application for grant of fresh consent atleast 60 days before the date of expiry of this Consent Order.
2. The necessary fee, as prescribed for obtaining consent, shall be paid for by the applicant along with the application for consent..
3. The industry shall immediately submit the revised application for Consent to this Board in the event of any change in the quantity/quality or raw material, manufacturing process, rate of emissions, air pollution control equipment, etc
4. The applicant shall either:
 - a. **Not later than 30 days** from the date of issue of this Consent Order, Certify In writing to the Member-Secretary that the applicant has installed or provided for an alternate electric power source sufficient to operate all facilities installed by the applicant to maintain compliance with the terms and conditions of the Consent.
 - b. **Not later than 30 days** from the date of this Consent, certify in writing to the Member Secretary that upon the reduction, loss or failure of any one or more of the primary sources of electric power to any facilities installed by the applicant to maintain compliance with the terms and conditions of this Consent, the applicant shall halt, reduce or otherwise control production and/or all discharges in order to maintain compliance with the terms and conditions of this Consent.
5. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
6. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
7. The solid waste, such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be disposed off scientifically to the satisfaction of the Board, so as not to cause fugitive emission, dust problems, or water pollutions problem through leaching, etc., of any kind.
8. The applicant shall plant a minimum of three varieties of trees (Eucalyptus, Subabul and any other suitable variety) at the density of not less than 1000 trees per acre of land. The plantation is stipulated over and above the bulk plantation of trees in that areas and maintain them.
9. The applicant shall provide all facilities for collection of sample to the Board staff.

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

10. The stack monitoring system employed by the applicant shall be open for inspection of this Board at any time.
11. There shall not be any fugitive or episodal discharge from the premises.
12. In case of such episodal discharge/emissions the Industry shall take immediate action to bring down the emission within the limits prescribed by the Board in special conditions No.3(a).
13. The applicant shall at all times maintain in good working order and operate as efficiently as possible all pollution control facilities to achieve the terms and conditions of the Consent.
14. The issue of this Consent does not cover any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, or any infringement of Central, State Laws or regulations.
15. The applicant shall keep the premises of the industrial plant and air pollution equipments clean and make all hoods, pipes, valves and stacks/chimneys leak proof. The air pollution control equipments, location inspection chambers, sampling port holes shall be made easily accessible at all time.
16. The applicant shall display this Consent granted to him in a prominent place for perusal of the inspecting officers of this Board.
17. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
18. If due to any technological improvements or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall, after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
19. The applicant, his/hier/their legal heirs/representatives or assignees shall have no claim whatsoever to the continuation or renewal of this Consent after the expiry of the period of this Consent.
20. The Board reserves the right to review, impose additional conditions or conditions, revoke change or alter the terms and conditions of this Consent.


District Environmental Engineer
Tamil Nadu Pollution Control Board
Tirunelveli

POLLUTION PREVENTION PAYS

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